

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE, CHENNAI**

IN

APPEAL No. 59/2024

Appellant : Ignatious K.J.

Vs

Respondent : K.J. Joseph & other

VOLUME 1

Index

Sl. No.	Description		Pages
	<u>Particulars</u>	<u>Details</u>	
1.	Report	Report filed by the Environmental Engineer, Kerala State Pollution Control Board, District Office-1, Ernakulam.	1-10

Dated this the 25th day of January 2025

Rema Smrithi, Advocate



ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT 2

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH

APPEAL No. 59/2024

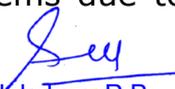
Ignatious K.J.	:::	Appellant
	Vs.	
K.J. Joseph, & other	:::	Respondents

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA
STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE-1,
ERNAKULAM, 2nd RESPONDENT**

Report filed by Smt. P. B. Sreelakshmy, W/o. J. S. Sajeev Kumar, Aged 42 years, working as Environmental Engineer, Kerala State Pollution Control Board, District Office-I, Ernakulam, 2nd respondent in the above Appeal.

1. It is respectfully submitted that M/s St.Mary's Bakery is a small scale bakery manufacturing unit located at Mundamveli at Kochi Corporation of Ernakulam District. The Board had cancelled the consent of the unit for baking cakes which was challenged by the 1st respondent's unit through Appeal filed before Hon'ble Air Appellate Authority (Appeal no. 11/2022). This appeal is filed against the order of Hon'ble Air Appellate Authority in Appeal No. 11/2022 dated 20.04.2024 directing to set aside the Board's consent revoke order issued by this respondent to M/s. St.Mary's Bakery.
2. It is respectfully submitted that the unit M/s. St.Mary's Bakery is a small scale bakery manufacturing unit located at Mundamveli, at Kochi Corporation of Ernakulam District. This respondent, Board came to know about this unit when the Board received a complaint on 07.12.2020 against the smoke and smell problems due to the




 Sreelakshmy P.B
 Environmental Engineer
 KSPCB, District Office-1,
 Ernakulam

operation of the unit. Board had inspected the unit of St. Mary's Bakery unit on 06.01.2021 and it was found that residences are situated near to the unit. The manufacturing unit was found functioning without the consent of the Board. Based on the enquiry, Board had issued a direction to the unit to stop the operation of industry till they obtain Board's Consent to Operate. True copy of the letter No. PCB/EKM/DO-1/GEN-13/17 dated 19.01.2021 issued by the Board and along with translation is produced herewith and marked as **Annexure-1.**

3. It is respectfully submitted that the unit is an existing industry operating for years with license from food and safety department. They had submitted application for obtaining consent from the Board on 17.12.2020. Pursuant to the application, an inspection was conducted by the officers of the Board on 23.01.2021. After conducting an enquiry in the unit, a hearing was conducted in which the unit representatives and the complainants were participated. Based on the decision of the hearing, joint inspection was conducted in the unit along with officials from Cochin Corporation and the Ward Councilor. During enquiry, it was noted that the unit is using oven with Diesel as the fuel and also no facilities were provided to dispose the waste water. Board found that pollution problems from diesel oven are causing health problems to the nearby residents. Based on the joint inspection, Board had issued following directions to the unit for controlling air pollution problems from the unit.
- i. To stop the use of diesel for the operation of oven and hearth. The Diesel shall be replaced with gas/electricity.
 - ii. The unit shall be cleaned and proper housekeeping shall be maintained.



A handwritten signature in blue ink, appearing to read 'Sreelakshmy P.B.', with a horizontal line underneath.

Sreelakshmy P.B
Environmental Engineer
KSPCB, District Office-1
Ernakulam

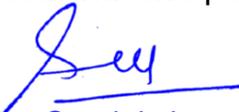
- iii. Effluent treatment Plant (ETP) shall be provided for the treatment of waste water generated.
- iv. Provide waste bins for proper storage of solid wastes.
- v. To dismantle the abandoned well inside the unit
- vi. To dismantle all the machineries which are not using in the unit.

True copy of the communication No. PCB/EKM/DO-1/OA-32/2021 dated 01.03.2021 issued by the Board and along with its translation is produced herewith and marked as **Annexure-2**. The unit submitted reply on 18.03.2021 informing that they had complied Board's direction and Board again conducted enquiry on 24.03.2021. During enquiry, it was noted that the unit had complied following directions:

1. Dismantled the diesel connection and the oven operated using LPG.
2. The unit premises were cleaned with proper housekeeping.
3. The unused well inside the unit was dismantled.
4. Dismantled the unused machineries.
5. Provided solid wastes collection facilities

4. It is respectfully submitted that the unit had complied with major directions of Board to redress the complaint. The unit requested the Board to allow three months time for construction of ETP. Since the unit had complied with the major directions of the Board with respect to the complaint redressal; the Board has issued Consent to Operate to the Unit for 3 months validity as a trial run so as to verify the reduction in pollution issues, after the modifications done in the unit. The trial run was issued with a condition that the vessel washings shall not be done in the unit till the ETP construction is completed. True copy of the Consent to Operate dated 30.03.2021 issued by the Board is produced herewith and marked as **Annexure-3**. During trial run period, Board inspected the unit and noted that the pollution




 Sreelakshmy P.B
 Environmental Engineer
 KSPCB, District Office-1
 Ernakulam

problems with respect to smoke and smell is reduced considerably after replacing the diesel by L.P.G in the oven. The validity of the consent expired on 30-06-2021. The unit had applied for the extension of validity of the consent on 27.07.2021. The unit was inspected on 04.08.2021 and noted that they had complied with all the directions of the Board including installation of Effluent Treatment Plant. The complainants informed that the pollution problems are reduced from the previous condition since the unit avoided the usage of diesel. However, the smell problems from the confectionery/bakery products manufacturing still exists.

5. It is respectfully submitted that the Board had taken stringent action to avoid the usage of diesel in the unit which caused serious air pollution problems to the complainants. The use of diesel in oven and hearth caused serious pollution issues to the complainant which is now completely avoided in the unit. Board's intervention on the issue had controlled the major pollution problems generated from the unit. The Board had directed the unit to implement additional control measures to control the smell and air pollution issues generated while manufacturing the bakery products. The Unit submitted a detailed proposal for the additional control measures such as scrubbing systems for controlling existing smell and air pollution problems. Board had verified the proposal and the validity of consent is extended up to 30.11.2025 with a condition to implement the scrubbing system within three months. True copy of the Consent Variation Order issued by the Board dated 31.08.2021 is produced herewith and marked as **Annexure-4**. The unit is an existing one and started operation years before. The unit is situated in a residential area. The Board had issued consent considering it is an existing unit without considering distance criteria
6. It is respectfully submitted that as per the categorization of Industries vide Circular No. PCB/T4/115/97(3) dated 31.08.2016,




Sreelakshmy P.B
Environmental Engineer
KSPCB, District Office-1
Ernakulam

“Bakery/ confectionery/sweets products (with production capacity < 1tpd (with gas or electric oven)” falls under “Green” category. Since the above said unit is a bakery products manufacturing unit using oven operating using fuel as L.P.G with production capacity less than 1 tones/day, the industry is considered under “Green” category. Meanwhile, the appellant filed Writ Petition WP(C).no 15231/2021 in the Hon’ble High Court of Kerala. The Hon’ble High Court of Kerala passed an interim order on 12.12.2021 directing the Board to conduct surprise inspections at regular intervals and ensure that the Bakery Unit complies with the conditions stated in the consent. Obeying the order of the Hon’ble High Court of Kerala, this respondent inspected the unit on 15.12.2021 and 18.12.2021. Inspected the unit both in day and night time. During enquiry, it was noted that smell is emanated from the cake production in the unit. The smell is generated mainly during opening of oven after the cake baking which causes smell nuisance to the nearby residents. Board had issued consent to the unit to manufacture snacks–300 nos/day. Based on the inspections, this respondent had directed the unit to stop the production of cake in the unit and also stop the operation of the unit during night hours. The true copy of letter No. PCB/EKM/DO-1/OA-32/2021 dated 03.01.2022 issued by the Board and along with its translation is produced herewith and marked as **Annexure-5.**

7. It is respectfully submitted that the unit was again inspected on 10.02.2022 and noted that even after the Board’s directions, the unit is engaged in cake manufacturing which is violation of condition no.5.3 “*The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution of the consent issued to the unit*”. Based on the enquiry, Board issued notice to the unit intimating Board’s intention to revoke the consent. Board had again




 Sreelakshmy P.B
 Environmental Engineer
 KSPCB, District Office-1
 Ernakulam

conducted enquiry in the unit on 19.04.2022. During enquiry, it was noted that the unit was baking cake violating the Board's directions. Even after issuing notice, the unit have not complied Board's directions. Hence, the Board issued consent revoke order to the unit on 25.04.2022. The true copy of order No. PCB/EKM/DO-1/OA-39/2021 dated 25.04.2022 along with its translation is enclosed herewith and marked as **Annexure-6**.

8. It is respectfully submitted that the unit is situated in a residential area and the Board had issued consent considering it as an existing unit without considering distance criteria. It is noted during inspections that in evening, the smell from the bakery while cake baking is causing smell problems to the nearby residents. Even though its fruity smell, when experienced daily, it is causing pollution problems to the nearby residents. The issue is more during the seasons especially from October-January during the peak production. During season, the unit concentrates more in the production of cakes compared to other snacks. The smell issues found to be very high during evening time. This is mainly due to the environmental conditions. During evening, the atmosphere becomes cool which decreases the pollutant dispersion to the atmosphere compared to that on the day time which increases the smell nuisance to the residents nearby. Hence, considering the smell issues and pollution problems of the nearby residents, Board had restricted the manufacturing of cakes (cake baking) in the unit.
9. It is respectfully submitted that aggrieved by the Consent Revoke Order of Annexure-(6), the 1st respondent's unit M/s St. Mary's bakery filed a Writ Petition W.P.(C) No. 14928/2022 before the Hon'ble High Court of Kerala. The Hon'ble High Court passed judgement on 29-4-2022 disposing the Writ petition granting liberty to the unit to prefer an appeal before the Hon'ble Appellate Authority against the Consent Revoke Order along with an application for




Sreelakshmy P.B
Environmental Engineer
KSPCB, District Office-1
Ernakulam

interim stay. The Hon'ble High Court of Kerala stayed the further action on the Consent Revoke Order and directed to keep the order in abeyance till the Hon'ble Air Appellate Authority pass orders on stay petition. A true copy of the judgment dated 29-4-2022 in WPC No. 14928/2022 is produced herewith and marked as **Annexure-7.** The 1st respondent's unit filed an Appeal before the Hon'ble Air Appellate Authority (Appeal no.11/2022) against the Consent Revoke Order issued by the Board.

10. It is respectfully submitted that, meanwhile the appellant filed Review Petition No. 417/2022 before the Hon'ble High Court of Kerala seeking a review of the judgment dated 29.4.2022 in WP(C) No.14928/202. The Hon'ble High Court of Kerala clarified that the judgment in WP(C) no.14928/2022 sought to be reviewed will enable the writ petitioner to continue his business only on the basis of the permission granted by the Pollution Control Board, till the Appellate Authority passes orders as directed in the Order under review. The Hon'ble High Court also directed that review petitioner will also be at liberty to point out any violation on the part of the Writ Petitioner to the Board and in that event the Board will take appropriate action in accordance with law after issuing notice to the writ petitioner as well. The true copy of the judgment passed by the Hon'ble High in RP no. 417/2022 dated 13.06.2022 is produced herewith and marked as **Annexure -8.**

11. It is respectfully submitted that the appellant who is petitioner of R.P.No.417/2022 filed complaint before the Board pointing out that the unit is still carrying out cake baking in the unit. As per the order of this Hon'ble Court in R.P.No.417/2022 dated 13-6-2022, hearing was conducted on 08.02.2023 with the appellant and the 1st respondent's unit. After hearing the appellant and unit, the Board had issued a stop memo on 09.02.2023 directing to stop the cake baking operation in the unit. A true copy of the letter no.PCB/EKM/DO-1/OA-32/21 dated 09.02.2023 and its translation is




Sreelakshmy P.B
Environmental Engineer
KSPCB, District Office-1
Ernakulam

produced herewith and marked as **Annexure-9**. Meanwhile, the appeal filed by the unit before Hon'ble Air Appellate Authority was disposed on 04.02.2023 stating the prayers sought by the unit for manufacturing cake is rejected and directed the Board to proceed with the further steps on the consent revoke order issued on 25.04.2022. A true copy of the Air Appellate Authority order dated 04.02.2023 is produced herewith and marked as **Annexure-10**. Based on the order of the Hon'ble air appellate Authority, this respondent further issued directions on 27.02.2023 to stop the operation of the unit. The true copy of the letter issued on 27.02.2023 and its translation is produced herewith and marked as **Annexure-11**.

12. It is respectfully submitted that the unit filed WP(C) No. 7398 of 2023 before this Hon'ble Court challenging the order passed by the Hon'ble Air Appellate Authority on 04.02.2023. The Hon'ble High Court of Kerala vide interim order dated 03-03-2023 stayed the order passed by the Air Appellate Authority for a period of two weeks on condition that the petitioner complies with the conditions contained in the Consent to Operate. The above interim order was extended from time to time. Writ Petition was disposed of by judgment dated 21-6-2023 directing that the operation of the order dated 4-2-2023 in I.A. No. 39/2022 in Appeal No. 11/2022 of the Air Appellate Authority shall be kept in abeyance for a period of two weeks from 21-6-2023. A true copy of the judgment dated 21-6-2023 in WPC No. 7398/2023 of the Hon'ble High Court of Kerala is produced herewith and marked as **Annexure -12**.

13. It is respectfully submitted that after the expiry of the stay granted by the Hon'ble High Court of Kerala, the Board issued directions to the unit to implement the directions issued on 27.02.2023 to stop the operation of unit. The true copy of the letter issued on 4-8-2023 along with its translation is produced herewith and marked as




Sreelakshmy P.B
Environmental Engineer
KSPCB, District Office-1
Ernakulam

Annexure-13. I.A. No. 2/2023 in the above Writ Petition 7398/2023 was filed by the unit before the Hon'ble High Court of Kerala seeking extension of the time granted by this Hon'ble Court as per Annexure 12 judgment. The Hon'ble High Court of Kerala vide order dated 14-8-2023 extended the time for a period of one week from 14-8-2023 to facilitate the petitioner to take appropriate steps in the matter. A true copy of the Order dated 14-8-2023 in I.A. No.2/2023 in WPC No. 7398/2023 is produced herewith and marked as **Annexure-14.**

14. It is respectfully submitted Hon'ble Air Appellate Authority passed judgement on 20.04.2024 stating that

"the stop memo issued to the unit prohibiting manufacturing of cake at the unit is set aside and the appellant is allowed to run the bakery unit strictly as per the conditions contained in Consent to Operate. The appellant is allowed to manufacture 300 nos of snacks in his bakery unit including cakes if possible using the raw material only mentioned in the consent to operate dated 30.03.2021. The 1st respondent SPCB has to ensure that the bakery unit of the appellant is running strictly as per the conditions contained in the Consent to operate."

The appellant filed the appeal before the Hon'ble NGT, challenging the above order of Hon'ble Air Appellate Authority permitting to carryout baking activity in the 1st respondent unit M/s. St Mary's Bakery. As per the order of the Hon'ble Air Appellate Authority on 20.04.2024, the unit submitted application for Consent to Operate- Variation for incorporating cake baking activity in the unit. The Board informed the unit that the decision on the application for incorporating the cake baking activity will be considered only after disposal of Appeal submitted before this Hon'ble Tribunal. The copy of letter no.PCB/EKM/DO-1/OA-32/21 dated 12.12.2024 is produced herewith and marked as **Annexure- 15.**

15. It is respectfully submitted that, the present problem of the complainant is the smell generated due to the manufacturing of bakery




Sreelakshmy P.B
Environmental Engineer
KSPCB, District Office-1
Ernakulam

products/ confectioneries. Board is receiving continuous complaints from the appellant on the smell issues generating due to cake baking. Considering the proximity of residences situated around the unit and complaints of nearby residents, the Board had restricted the cake baking activity which generates the smell of plum and ingredients especially while opening oven after baking. Even though, the smell/odour doesn't have standards, Board restricted the cake baking in the unit to reduce smell problems of the nearby residents. The consent of the unit revoked on 25.04.2022 is not reinstated till date. The Board had issued consent for manufacturing snacks items. It is humbly submitted that if the unit operates strictly complying Board's consent conditions and directions, no pollution problems are expected from the unit.

The facts stated above are true to the best of my knowledge, information and belief.

Dated this the 25th day of January, 2025.




Environmental Engineer,
Kerala State Pollution Control Board,
District Office-1, Ernakulam.

Sreelakshmy P.B
Environmental Engineer
KSPCB, District Office-1
Ernakulam

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**IN
APPEAL No. 59/2024**

Appellant : Ignatious K.J.

Vs

Respondents : K.J. Joseph, Kochi & other

VOLUME 2

Index

Sl. No.	Description		Pages
	Particulars	Details	
1.	Annexure -1	True copy of the letter No. PCB/EKM/DO-1/GEN-13/17 dated 19.01.2021 issued by the Board and along with translation	3-4
2.	Annexure -2	True copy of the communication No. PCB/EKM/DO-1/OA-32/2021 dated 01.03.2021 issued by the Board and along with its translation	5-7
3.	Annexure -3	True copy of the Consent to Operate dated 30.03.2021 issued by the Board	8-12
4.	Annexure -4	True copy of the Consent Variation Order issued by the Board dated 31.08.2021	13-14
5.	Annexure -5	True copy of letter No. PCB/EKM/DO-1/OA-32/2021 dated 03.01.2022 issued by the Board and along with its translation	15-18
6.	Annexure -6	True copy of order No. PCB/EKM/DO-1/OA-39/2021 dated 25.04.2022 and its translation	19-22
7.	Annexure -7	True copy of the judgment dated 29-4-2022 in WPC No. 14928/2022	23-25

8.	Annexure -8	True copy of the judgment passed by the Hon'ble High in RP no. 417/2022 dated 13.06.2022	26-29
9.	Annexure -9	True copy of the letter no.PCB/EKM/DO-1/OA-32/21 dated 09.02.2023 and its translation	30-35
10.	Annexure -10	True copy of the Air Appellate Authority order dated 04.02.2023	36-37
11.	Annexure -11	True copy of the letter issued on 27.02.2023 and its translation	38-40
12.	Annexure -12	True copy of the judgment dated 21-6-2023 in WPC No. 7398/2023 of the Hon'ble High Court of Kerala	41-48
13.	Annexure -13	True copy of the letter issued on 4-8-2023 along with its translation	49-51
14.	Annexure -14	True copy of the Order dated 14-8-2023 in I.A. No.2/2023 in WPC No. 7398/2023	52-53
15.	Annexure -15	Copy of letter no.PCB/EKM/DO-1/OA-32/21 dated 12.12.2024	54

Dated this the 25th day of January 2025

Rema Smrithi, Advocate
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT 2

Annexure 1

Phone : 0484 - 2207783,84,85,86
E-mail: pcbdol@gmail.com
website-www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE - I, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്-1, എറണാകുളം
ഗാന്ധിനഗർ, കൊച്ചി - 682 020

“ഭരണഭാഷ- മാതൃഭാഷ”

തീയതി : 19.01.2021

പിസിബി/ഇകെഎം/ഡിഒ-1/ജിഇഎൻ-13/17

പ്രേഷകൻ

എൻവയൺമെൻറൽ എഞ്ചിനീയർ

സീക്രട്ടാർ

സെന്റ്. മേരീസ് ബേക്കറി
അത്തിപൊഴി
മുണ്ടാവേലി. പി.ഒ
കൊച്ചിൻ-7

വിഷയം:-താങ്കളുടെ സ്ഥാപനത്തിൽ നിന്നുമുണ്ടാകുന്ന മലിനീകരണം - സംബന്ധിച്ച്.

സൂചന:- 1. 07.12.2020 തീയതിയിൽ ഈ കാര്യലയത്തിൽ ലഭിച്ച പരാതി.
2..06.01.20 തീയതിയിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന.

സർ,

eli

മേൽ സൂചന (1) പ്രകാരം താങ്കളുടെ ഉടമസ്ഥതയിലുള്ള സ്ഥാപനത്തിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ പരിശോധന നടത്തിയിരുന്നു. പരിശോധനയിൽ ബോർഡിന്റെ അനുമതി ലഭിക്കാതെയും മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ ഏർപ്പെടുത്താതെയുമാണ് യൂണിറ്റ് പ്രവർത്തിക്കുന്നത് എന്ന് വ്യക്തമായി. ആയതിനാൽ താങ്കളുടെ സ്ഥാപനത്തിൽ മതിയായ മലിനീകരണ നിയന്ത്രണ ഉപാധികൾ ഏർപ്പെടുത്തി ബോർഡിൽ നിന്നും പ്രവർത്തനാനുമതി കരസ്ഥമാക്കുന്നതുവരെ സ്ഥാപനത്തിന്റെ പ്രവർത്തനം താത്കാലികമായി നിർത്തിവയ്ക്കേണ്ടതാണെന്ന് ഇതിനാൽ അറിയിച്ചു കൊള്ളുന്നു.

വിശ്വസ്തതയോടെ,

എൻവയൺമെൻറൽ എഞ്ചിനീയർ

പകർപ്പ്:-

ശ്രീ. ജെയിംസ് സേവ്യർ
ചുത്തൻ പറമ്പിൽ വീട്
ജനകീയ റോഡ്
മുണ്ടാവേലി പി.ഒ
കൊച്ചിൻ -7



Phone : 0484 – 2207783,84,85,86

E-mail: pcbdo1@gmail.com

website-www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM

GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 682 020

Regd A/D

Date: 19.01.2021

PCB/EKM/DO-1/GEN-13/17

From,

Environmental Engineer

District Office-1

Ernakulam

To,

M/s St. Mary Bakery

Athipozhi, Mundamveli P.O

Kochi-07

Sub: Pollution caused by your unit - reg.

Ref: 1) The complaint received in this office on 07.12.2020.

2) Inspection conducted by Board officials on 06.01.20.

Sir,

As per reference (1) above, the Board officials conducted inspection at your unit. During the inspection, it is evident that you are operating the unit without obtaining the Board's consent and without adequate pollution control measures. Hence, you are hereby directed to stop operation of the unit temporarily until you have provided adequate pollution control measures and obtain the Board's consent to operate.

Yours faithfully,

Sd/-

ENVIRONMENTAL ENGINEER

Copy to,

Sri. James Xavier

Choothan Parambhil House

Janageeya Road

Mundemveli P.O

Cochin-07



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE - I, ERNAKULAM

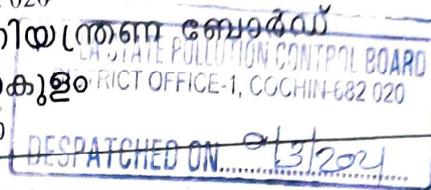
GANDHINAGAR, KOCHI - 682 020

Annexure 2

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 682 020



-ഭരണഭാഷ-മാതൃഭാഷ-

Recd A/d
തീയതി: 01.03.2021

പിസിബി/ഇകെഎം/ഡിഒ-1/ ഒഎ-32/2021

പ്രേഷക

എൻവയോൺമെൻ്റൽ എൻജിനീയർ

സ്വീകർത്താവ്

പ്രൊപ്രൈറ്റർ

സെന്റ് മേരീസ് ബേക്കറി

അത്തിപ്പൊഴി മുണ്ടംവേലി പി.ഒ

കൊച്ചി - 7

വിഷയം:-പരിസരവാസികളുടെ പരാതി - സംബന്ധിച്ച്.

സൂചന:- 19.02.2021 തീയതിയിൽ ഈ കാര്യലയത്തിൽ നിന്നും നടത്തിയ പരിശോധന.

സർ,

19.02.2021 തീയതിയിൽ താങ്കളുടെ സ്ഥാപനത്തിൽ കൊച്ചിൻ കോർപ്പറേഷൻ ഉദ്യോഗസ്ഥരുടെയും ഡിവിഷൻ കൗൺസിലറുടേയും സാന്നിധ്യത്തിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ സംയുക്ത പരിശോധന നടത്തിയിരുന്ന കാര്യം താങ്കൾക്ക് അറിവുള്ളതാണല്ലോ. പ്രസ്തുത പരിശോധനയിൽ വെളിപ്പെട്ട പ്രകാരം താഴെ പറയുന്ന ക്രമീകരണങ്ങൾ താങ്കളുടെ സ്ഥാപനത്തിൽ ഏർപ്പെടുത്തേണ്ടതാണ്.

1. സ്ഥാപനം ശുചിയാക്കി പരിസരങ്ങളിൽ ബ്ലീച്ചിംഗ് പൗഡർ തളിച്ച് അണുവിമുക്തമാക്കുക.
2. ഡീസൽ ഉപയോഗിച്ചുള്ള ബോർമ്മ, അടുപ്പുകൾ എന്നിവ സ്ഥാപനത്തിൽ പ്രവർത്തിക്കുവാൻ പാടുള്ളതല്ല. പകരം വൈദ്യുതി, ഗ്യാസ് എന്നിവ ഉപയോഗിക്കുക.
3. സ്ഥാപനത്തിൽ നിന്നുമുണ്ടാകുന്ന മലിനജലം സംസ്കരിച്ച് നിർമ്മാർജ്ജനം ചെയ്യുന്നതിന് Effluent Treatment Plant സ്ഥാപിക്കേണ്ടതാണ്. ഇതിന്റെ പ്രോജക്ട് റിപ്പോർട്ട് സമയബന്ധിതമായ പദ്ധതിരേഖ എന്നിവ സമർപ്പിക്കുക.
4. സ്ഥാപനത്തിൽ നിന്നുമുള്ള ഖരമാലിന്യങ്ങൾ അടച്ചു സൂക്ഷിക്കാനുള്ള waste bin-കൾ ഏർപ്പെടുത്തുകയും. മാലിന്യങ്ങൾ നിത്യേന നിർമ്മാർജ്ജനം ചെയ്യപ്പെടുന്നുണ്ട് എന്ന് ഉറപ്പു വരുത്തുകയും ചെയ്യുക.
5. സ്ഥാപനത്തിന്റെ ഉള്ളിലുള്ള ഉപയോഗശൂന്യമായ കിണർ മുടുക.
6. ഉപയോഗശൂന്യമായ ഉപകരണങ്ങൾ സ്ഥാപനത്തിനുള്ളിൽ നിന്നും നീക്കം ചെയ്യുക..

മേൽ നിർദ്ദേശങ്ങളിൽ സ്വീകരിച്ച നടപടികൾ 7 ദിവസത്തിനകം ഈ കാര്യാലയത്തിൽ രേഖാമൂലം അറിയിക്കേണ്ടതാണ്. താങ്കൾക്ക് കോർപ്പറേഷൻ ലൈസൻസ് ലഭിച്ചിട്ടുണ്ടെങ്കിൽ 3 ദിവസത്തിനകം ഈ കാര്യാലയത്തിൽ ഹാജരാകാകേണ്ടതാണ് എന്നറിയിക്കുന്നു.

വിശ്വാസപൂർവ്വം ,

P B SREELAKSHMY

Digitally signed by P B SREELAKSHMY
Date: 2021.03.08 00:07:40 +05'30'

എൻവയോൺമെന്റൽ എൻജിനീയർ

പകർപ്പ്:-

1. സെക്രട്ടറി
കൊച്ചിൻ കോർപ്പറേഷൻ

2. ശ്രീ. ജെയിംസ് സേവിയർ
ചുതംപറമ്പിൽ ഹൗസ്
ജനകീയ റോഡ് മുണ്ടംവേലി പി.ഒ, കൊച്ചിൻ-7



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM
 GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
 ജില്ലാ ഓഫീസ്-1, എറണാകുളം
 ഗാന്ധിനഗർ, കൊച്ചി - 682 020

Regd A/D

Date: 01.03.2021

PCB/EKM/DO-1/OA-32/2021

From,

Environmental Engineer
 District Office-1
 Ernakulam

To,

M/s St. Mary's Bakery
 Athipozhi, Mundamveli P.O
 Kochi-07

Sub: Neighbours Complaint - reg.

Ref: Inspection conducted by the Board officials on 19.02.2021.

Sir,

As you know, Board officials conducted an inspection of your unit in the presence of officials from Cochin Corporation and the division counselor. Based on the findings of the inspection you are hereby directed to implement the following measures in the unit:

1. The unit shall be cleaned and disinfected using bleaching power
2. Diesel shall not be used as a fuel in hearth or borma, instead switch to electricity or gas shall be used.
3. Install an Effluent Treatment Plant (ETP) to treat wastewater generated in your unit and submit proposal in regards.
4. Waste bin shall be arranged for the closed storage of solid waste and ensure that waste is being disposed on daily basis.
5. Close the unused well present inside the unit.
6. The unused equipment stored inside the unit shall be removed.

Action taken for complying the above directions shall be reported at this office within 7 days on receipt of this letter. If you have obtained corporation license, the same shall be submitted at this office within 3 days.

Yours faithfully,

Sd/-

Copy to:-

ENVIRONMENTAL ENGINEER

1.Secretary
 Cochin Corporation

2.Sri.James Xavier
 Choothamparambil house
 Janakeeya Road, Mundamveli P O, Cochin-7

FILE NO : PCB/DO-1/EKM/ICO/G20ERR750172/21
Date of issue : 30/03/2021



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974
The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :14680311
Dated:18-03-2021

TO

**M/s ST. MARY'S BAKERY
ILlichuvadu Junction,
Near Santhome Church,
Athipozhi,
Mundamvely P.O**

**Consent No. :G20ERRCTO750172
Valid Upto :30/06/2021**

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	30/06/2021
2	Name and Address of the establishment	ST. MARY'S BAKERY ILLICHUVADU JUNCTION, NEAR SANTHOME CHURCH, ATHIPPOZHI, MUNDAMVELY P.O. 682007
3	Communication	Telephone :91-9562092274 Fax :- E-mail:jinaugustinejain@gmail.com
4	Occupier Details	JOSEPH K.J. KONNOTH HOUSE, MUNDAMVELI P.O. ERNAKULAM
5	Local Body	COCHIN CORPORATION
6	Survey Number	279/2-15
7	Village	RAMESHWARAM
8	Taluk	KOCHI
9	District	ERNAKULAM I
10	Capital Investment(Rs in Lakhs)	Rs.23 Lakhs
11	Scale	Small
12	Category	GREEN
13	Annual fee(Rs)	Rs.3800/-
	Total Fee remitted(Rs)	Rs.39900/-
14	RAW MATERIAL	PRODUCTS
	MAIDA @40 Kilogram GRAM FLOUR @10 Kilogram VEGETABLES @5 Kilogram SUGAR @25 Kilogram	SNACKS @300 Numbers
15	Total Power Required (HP)	9.5

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

2.1

In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

- 2.2 Water consumption: 600 l/day
 2.3 Effluent generation: 480 liters/day
 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent
1	pH	-	-	5.5-9
2	BOD	mg/l	-	30
3	OIL AND GREASE	mg/l	-	10
4	TSS	mg/l	-	100

- 2.5 Mode of disposal of treated effluent: Soak pit

3. CONDITIONS AS PER

The Air(Prevention and Control of Pollution)Act, 1981

- 3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

- 3.2 Emission characteristics shall not exceed the following:

SI.No.	Parameter	Limiting Standards (mg/Nm ³)

4. CONDITIONS AS PER

The Environment (Protection) Act, 1986.

- 4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.
 4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001
 4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 4.3.1 Activities for which Authorisation is granted

Collection		transport	
Reception		Storage	
Treatment		Reprocessing/Disposal	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

Sl.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year
Mode of			
Storage		Disposal	

4.4 E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

5. SPECIFIC CONDITIONS

5.1. For renewal of the consent in case of continuance of discharge/operation of the industry, application in the prescribed form shall be submitted through the web portal of the Board for Online Consent Management & Monitoring System 2 months prior to the date of expiry. Late application will be accepted only with fine.

5.2. This consent is granted subject to the power of the Board to review and make variation in or revoke any of the conditions as the Board deems fit as per the relevant Acts/Rules.

5.3. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.

5.4. Proper Solid waste management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided as per SWM Rules 2016 and the facility shall be maintained properly.

5.5. No change or alteration of the industrial plant is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.

5.6. The sound level measured 1m outside the boundary of the premises shall not exceed the ambient sound level standards applicable for the adjoining area.

5.7. All operations likely to produce dust or noise or smell shall be carried out within sufficiently closed and insulated premises.

5.8. The concentration of suspended particulate matter in the ambient air measured at the boundary of the premises of factory shall not exceed the National Ambient Air Quality standards applicable to the adjoining area.

5.9. This consent is granted on the basis of the affidavit and other documents furnished by the applicant. If the statement furnished in the affidavit/document is found false or in the case of non compliance of integrated consent to operate conditions the consent issued will be withdrawn/cancelled.

5.10. Diesel shall not be used as fuel in the unit for cooking activities.

5.11. No effluent generating activities shall be carried out in the unit until the Effluent Treatment Plant (ETP) is made functional.

5.12. The validity of this consent to operate will be up to 30-6-2021. Further extension of the validity of this consent will be decided after the efficiency of the pollution control measures is ascertained.

A M HAREES

Digitally signed by A M HAREES
Date: 2021.03.30 15:22:47 +05'30'

DATE :30/03/2021

SIGNATURE & SEAL OF ISSUING AUTHORITY
ASSISTANT ENVIRONMENTAL ENGINEER



To

JOSEPH K.J.
KONNETH HOUSE,
MUNDAMVELI P.O.
ERNAKULAM

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/DO-1/EKM/ICO/G20ERR750172/21

Date of issue :2021-08-31

CONSENT VARIATION ORDER

Consent No : G20ERRCVO750172

Ref : 1.Consent No.:G20ERRCTO750172 dated 30.03.2021 valid upto 30/06/2021

The 'Integrated Consent to Operate' issued as per reference above to M/s ST. MARY'S BAKERY, ILLICHUVADU JUNCTION, NEAR SANTHOME CHURCH, ATHIPPOZHI, MUNDAMVELY P.O is hereby modified & issued to M/s ST. MARY'S BAKERY, ILLICHUVADU JUNCTION, NEAR SANTHOME CHURCH, ATHIPPOZHI, MUNDAMVELY P.O. The consent(s)/ variation order(s) cited under reference are integral part of this consent variation order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Validity	30.11.2025

II. CONDITIONS

- 5.1. This consent variation is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit. Unless withdrawn earlier this consent is valid up to 30.11.2025.
- 5.2. This consent is unless withdrawn is valid up to 30.11.2025. The consent shall be renewed at least 2 months before the expiry of the consent. 10% of the annual fee shall be levied additional if the applicant is submitting the application within 2 months just prior to the expiry of the consent validity. On expiry of the consent validity a 50% maximum of annual fee shall be levied in addition to the consent fees. The application in the prescribed form shall be submitted through the web portal of the Board for Online Consent Management & Monitoring System (www.krocmmms.nic.in).
- 5.3. The scrubber facility for the odour control shall be installed within 3 months. The scrubbed water shall be treated through the Effluent treatment facility provided.
- 5.4. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorized agent is to be intimated to the Board forthwith.

...all other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

P B Sreelakshmy Digitally signed by P B Sreelakshmy
Date: 2021.08.31 16:27:28 +05'30'

DATE :31/08/2021

SIGNATURE & SEAL OF ISSUING AUTHORITY

ENVIRONMENTAL ENGINEER
Environmental Engineer
KSPCB, District Office-1, Ernakulam



To
JOSEPH K.J.
KONNOTH HOUSE,
MUNDAMVELI P.O.
ERNAKULAM

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to krocmmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

Phone : 0484 - 2207783,84,85,86
E-mail: pcbdo1@gmail.com
website-www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE -1, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്-1, എറണാകുളം
ഗാന്ധിനഗർ, കൊച്ചി - 682 020

Annexure 5

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE-1, COCHIN-682 020
-ഭരണഭാഗം-മാതൃഭാഗം-
DESPATCHED ON 05/11/2022
രജിസ്റ്റേഡ് പോസ്റ്റ്
തീയതി: 03.01.2022

പിസിബി/ഇകെഎം/ഡിഒ-1/ ഒഎ-32/2021
പ്രേഷക

എൻവയോൺമെന്റൽ എൻജിനീയർ

സ്വീകർത്താവ്

ശ്രീ. ജോസഫ്.കെ.ജെ
(പ്രൊപ്രൈറ്റർ) മെ. സെന്റ് മേരീസ് ബേക്കറി
കോനോത്ത് ഹൗസ്, മുണ്ടംവേലി പി.ഒ, കൊച്ചി - 7

വിഷയം:- മെ. സെന്റ് മേരീസ് ബേക്കറി - യിൽ നിന്നുണ്ടാകുന്ന മലിനീകരണം - സംബന്ധിച്ച്.
സൂചന:-15.12.2021, 18.12.2021 എന്നീ തീയതികളിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന.

സർ,

മേൽ സൂചന പ്രകാരം താങ്കളുടെ യൂണിറ്റിൽ ബോർഡ് പരിശോധന നടത്തിയിരുന്നു. പരിശോധനയിൽ താങ്കളുടെ യൂണിറ്റിൽ കേക്ക് ഉണ്ടാകുന്നതായും. കേക്ക് നിർമ്മാണ സമയത്ത് ഉണ്ടാകുന്ന ഗന്ധം പരിസരത്ത് വളരെയധികം രൂക്ഷമായി അനുഭവപ്പെടുന്നതായി മനസിലാക്കുവാൻ കഴിഞ്ഞു. ബോർഡ് 18.12.2021 തീയതിയിൽ യൂണിറ്റിൽ നടത്തിയ രാത്രികാല പരിശോധനയിലും ഇത് ബോധ്യമായിട്ടുണ്ട്. ബോർഡ് താങ്കൾക്ക് snacks-300 നിർമ്മിക്കുന്നതിനാണ് അനുമതി നൽകിയിട്ടുള്ളത്. മറ്റ് ഉൽപ്പന്നങ്ങളായ കേക്ക്, ബ്രെഡ് എന്നിവ നിർമ്മിക്കുന്നതിനായി അനുമതി നൽകിയിട്ടില്ലാത്തതാണ്.

olc

ബോർഡിന്റെ അനുമതിപത്രത്തിലെ വ്യവസ്ഥകൾ കർശനമായി പാലിച്ച് മാത്രമേ യൂണിറ്റ് പ്രവർത്തിപ്പിക്കുവാൻ പാടുള്ളൂ. ബോർഡിന്റെ പരിശോധനയുടെ അടിസ്ഥാനത്തിൽ താഴെ പറയുന്ന നിർദ്ദേശങ്ങൾ യൂണിറ്റിൽ അടിയന്തിരമായി നടപ്പിലാക്കേണ്ടതാണ് എന്ന് അറിയിക്കുന്നു.

1. യൂണിറ്റിൽ കേക്ക്, ബ്രെഡ് എന്നിവ നിർമ്മിക്കുവാൻ പാടില്ല. അനുമതിപത്ര പ്രകാരം അനുവദിച്ച ഉൽപ്പന്നങ്ങൾ മാത്രമേ യൂണിറ്റിൽ നിർമ്മിക്കുവാൻ പാടുള്ളൂ.
2. രാത്രികാലങ്ങളിലെ യൂണിറ്റിന്റെ പ്രവർത്തനം പൂർണ്ണമായും നിർത്തിവയ്ക്കേണ്ടതാണ്.
3. യൂണിറ്റ് പ്രവർത്തിക്കുന്ന സമയത്ത് യൂണിറ്റിൽ ഏർപ്പെടുത്തിയ Scrubber സംവിധാനം പൂർണ്ണമായും പ്രവർത്തിപ്പിക്കേണ്ടതാണ്.

-മറുപുറം-

ബോർഡിന്റെ നിർദ്ദേശങ്ങൾ പാലിച്ചതിൽ സീകരിച്ച നടപടി 7 ദിവസത്തിനകം ഈ കാര്യാലയത്തിൽ അറിയിക്കേണ്ടതാണ്.

മേൽ നിർദ്ദേശങ്ങൾ പാലിക്കാത്തപക്ഷം ബോർഡിൽ നിക്ഷിപ്തമായിരിക്കുന്ന അധികാരങ്ങളുപയോഗിച്ച് താങ്കൾക്കെതിരെ തുടർനടപടികൾ സീകരിക്കുന്നതാണ് എന്ന് അറിയിക്കുന്നു

വിശ്വസ്തതയോടെ,


എൻവയോൺമെന്റൽ എൻജിനീയർ

പകർപ്പ്:-

1. ചീഫ് എൻവയൺമെന്റൽ എഞ്ചിനീയർ, മേഖല കാര്യാലയം, എറണാകുളം.
2. ശ്രീ.ഇഗ്നേഷ്യസ്, കൊല്ലംപറമ്പിൽ ഹൗസ്, 22/216, മുണ്ടംവേലി പി.ഒ, കൊച്ചി - 7

Phone : 0484 – 2207783,84,85,86

E-mail: pcbdo1@gmail.comwebsite-www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM

GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 682 020

PCB/EKM/DO-1/OA-32/2021

From,

Environmental Engineer

District Office-1

Ernakulam

To,

Sri. K J Joseph (Proprietor)

M/s St. Mary's Bakery

Konoth House, Mundamveli P.O

Kochi-07

Regd A/D

Date: 03.01.2022

Sub: The Pollution Caused by M/s St. Mary's Bakery- reg.**Ref:** The inspection conducted by Board officials on 15.12.2021, 18.12.2021.

Sir,

As per the reference above, Board had conducted inspection at your unit. During the inspections, it was noted that cakes are being manufactured in your unit, and a foul smell is emanating in the surrounding area during cake production. The odour problem was also observed during a night surveillance conducted by the Board on 18.12.2021. The Board had only granted consent for the production of snacks (300 Nos), and no consent was issued for the production of other items like cakes and bread.

The unit shall be operate only strictly complying the Board's condition. Based on the inspection conducted by Board, you are directed to immediately comply the following directions:

1. No cake, bread shall be manufactured at the unit. The products which obtained Board's Consent shall only be manufactured in the unit.
2. Operation during night time shall be stopped completely.
3. The scrubber system shall be made operational completely at the time of unit operation.

You are hereby directed to report the action taken for complying the above directions within 7 days on receipt of this letter. In-case of non-compliance, Board will initiate further action against you.

Yours faithfully,

Sd/-

ENVIRONMENTAL ENGINEER

Copy to,

- 1) Chief Environmental Engineer,
Regional Office, Ernakulam
- 2) Sri Ignatious Kollamparambil House,
22/216 Mundemveli P.O, Kochi-07



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം
ഗാന്ധിനഗർ, കൊച്ചി - 682 020.

POLLUTION CONTROL BOARD
DISTRICT OFFICE-1, COCHIN-682 020

DESPATCHED ON 26/4/22

“ഭരണഭാഷ - മാതൃഭാഷ”

Regd with A/D

പിസിബി/ഇകെഎം/ഡിഒ-1/ഒ എ- 39/21

തീയതി: 25.04.2022

അനുമതിപത്രം പിൻവലിച്ചുകൊണ്ടുള്ള ഉത്തരവ്

വിഷയം:- മെ. സെന്റ് മേരീസ് ബേക്കറി, മുണ്ടംവേലി - സംബന്ധിച്ച്.

സൂചന:-1. ബോർഡിന്റെ G20ERRCTO750172 നമ്പറിലുള്ള 30.03.2021 തീയതിയിലെ അനുമതിപത്രം

2. ഈ കാര്യലയത്തിലെ 28.01.2022 തീയതിയിലെ ഇതേ നമ്പർ കത്ത.
3. 18.02.2022 തീയതിയിൽ ഈ കാര്യലയത്തിൽ നിന്നും നൽകിയ അനുമതിപത്രം പിൻവലിക്കാതിരിക്കാനുള്ള കാരണം കാണിക്കൽ നോട്ടീസ്.
4. 03.03.2022 തീയതിയിൽ ഈ കാര്യലയത്തിൽ ലഭിച്ച താങ്കളുടെ മറുപടി കത്ത്.
5. 04.04.2022 തീയതിയിൽ ഈ കാര്യലയത്തിൽ നിന്നും നൽകിയ ഇതേ നമ്പർ കത്ത്.
6. 19.04.2022 തീയതിയിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന

താങ്കളുടെ സ്ഥാപനമായ M/s.St. Mary's Bakery എന്ന സ്ഥാപനം ജല (മലിനീകരണ

നിവാരണവും നിയന്ത്രണവും) നിയമം 1974 ന്റെയും, വായു(മലിനീകരണ നിവാരണവും നിയന്ത്രണവും) നിയമം 1981 ന്റെയും, പരിസ്ഥിതി (സംരക്ഷണം)നിയമം 1986 ന്റെയും പരിധിയിൽവരുന്നു;

താങ്കളുടെ സ്ഥാപനത്തിൽ നിന്നും ഉണ്ടാകുന്ന മണവും, പുകയും സംബന്ധിച്ച് പരിസരവാസികൾ നിന്നും നിരന്തരം പരാതി ലഭിച്ച സാഹചര്യത്തിൽ ബോർഡ് പകൽ സമയത്തും രാത്രി സമയത്തും യൂണിറ്റിൽ വിശദമായ പരിശോധന നടത്തിയിരുന്നു. യൂണിറ്റിൽ കേക്ക് നിർമ്മിക്കുമ്പോൾ ഉള്ള ഗന്ധം പരിസരവാസികൾക്ക് ബുദ്ധിമുട്ട് ഉണ്ടാകുന്നതായി ബോർഡിന്റെ അന്വേഷണത്തിൽ ബോധ്യപ്പെട്ടിരുന്നു. ആയതിനാൽ യൂണിറ്റിൽ കേക്ക് നിർമ്മിക്കുവാൻ പാടില്ല എന്ന് രേഖമൂലം ബോർഡ് താങ്കൾക്ക് നിർദ്ദേശം നൽകിയിരുന്നതാണ്.

ബോർഡ് ഉദ്യോഗസ്ഥർ യൂണിറ്റിൽ വീണ്ടും 10.02.2022 തീയതിയിൽ നടത്തിയ പരിശോധനയിൽ യൂണിറ്റിൽ ബോർഡിന്റെ നിർദ്ദേശത്തിന് വിപരീതമായി താങ്കൾ യൂണിറ്റിൽ കേക്ക് നിർമ്മിക്കുന്നതായി കണ്ടെത്തിയിരുന്നു. ഇത് ബോർഡ് താങ്കൾക്ക് അനുവദിച്ച അനുമതിപത്രത്തിലെ 5.3 പ്രകാരമുള്ള വ്യവസ്ഥയുടെ ലംഘനമാണ്. ആയതിനാൽ സൂചന (3) പ്രകാരം ബോർഡ് താങ്കൾക്ക് അനുമതിപത്രം പിൻവലിക്കാതിരിക്കാനുള്ള നോട്ടീസ് നൽകിയിരുന്നു.

സൂചന (4) പ്രകാരം താങ്കൾ സമർപ്പിച്ച ഈ കാര്യലയത്തിൽ സമർപ്പിച്ച മറുപടിയിൽ യൂണിറ്റിൽ കേക്ക് നിർമ്മിക്കുന്നത് A/C മുറിയിലായതിനാൽ ഗന്ധം ഉണ്ടാകില്ല എന്നും ആയതിനാൽ ഇത് നിലനിർത്തണമെന്നും താങ്കൾ അറിയിച്ചിരുന്നു.

താങ്കളുടെ അപേക്ഷ ബോർഡിന് പരിഗണിക്കാൻ സാധിക്കില്ല എന്നും യൂണിറ്റിൽ കേക്ക് നിർമ്മിക്കുവാൻ പാടുള്ളതല്ല എന്നും ബോർഡ് സൂചന (5) പ്രകാരം താങ്കൾക്ക് വീണ്ടും നിർദ്ദേശം നൽകിയിരുന്നതാണ്. ടി യൂണിറ്റിനെതിരെ ബഹു. ഹൈക്കോടതിയിൽ കേസ് നിലവിലുള്ളതും (WP (C) 15231/2021) ബോർഡ് താങ്കൾക്ക് നൽകിയ മേൽ നിർദ്ദേശങ്ങൾ ബഹു. ഹൈക്കോടതി സമക്ഷം റിപ്പോർട്ട് ചെയ്തിട്ടുള്ളതുമാണ്.

വായു മലിനീകരണവുമായി ബന്ധപ്പെട്ട് പരിസരവാസികളിൽ നിന്നും വീണ്ടും പരാതി ലഭിച്ചതിനെ തുടർന്ന് ബോർഡ് ഉദ്യോഗസ്ഥർ യൂണിറ്റിൽ 19.04.2022 തീയതിയിൽ പരിശോധന നടത്തിയപ്പോൾ താങ്കളുടെ യൂണിറ്റിൽ കേക്ക് നിർമ്മിക്കുന്നതായി കാണുകയും ആയതിന്റെ ഗന്ധം പരിസരവാസികൾക്ക് വളരെ ബുദ്ധിമുട്ടുണ്ടാകുന്നതായി മനസ്സിലാക്കുവാൻ കഴിഞ്ഞു. പരിസരവാസികളുടെ മലിനീകരണ പ്രശ്നങ്ങൾ പരിഹരിക്കുന്നതിനായി ബോർഡ് നൽകിയ നിർദ്ദേശങ്ങൾ പാലിക്കുന്നതിൽ താങ്കളുടെ ഭാഗത്ത് വീഴ്ച സംഭവിച്ചിരിക്കുന്നു. ബോർഡിന്റെ നിർദ്ദേശം പാലിക്കാതെ യൂണിറ്റ് പ്രവർത്തിപ്പിക്കുന്നത് പരിസ്ഥിതി നിയമങ്ങളുടെയും, അനുമതിപത്രത്തിലെ വ്യവസ്ഥ നമ്പർ 5.3 ലംഘനമാണ്. ആയതിനാൽ ബോർഡ് താങ്കൾക്ക് സൂചന (1) പ്രകാരം അനുവദിച്ച അനുമതിപത്രം പിൻവലിക്കുന്നു.

2022 ഏപ്രിൽ മാസം 25-ാം തീയതി പുറപ്പെടുവിക്കുന്നത്.

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിനുവേണ്ടി
എൻവയൺമെന്റൽ എഞ്ചിനീയർ



[Handwritten signature]

സ്വീകർത്താവ്

ശ്രീ. ജോസഫ് കെ ജെ

(പ്രൊപ്രൈറ്റർ, M/s.St. Mary's Bakery)

കോനോത്ത് വീട്

മുണ്ടംവേലി പി ഒ

കൊച്ചി- 682 007

പകർപ്പ്:-

1. ചീഫ് എൻവിയോൺമെന്റ് എഞ്ചിനീയർ, മേഖല ഓഫീസ്, എറണാകുളം
2. സെക്രട്ടറി, കൊച്ചിൻ കോർപ്പറേഷൻ
3. ശ്രീ. ഇഗ്നേഷ്യസ്, കൊല്ലമ്പറമ്പിൽ വീട്, House No 22/216, മുണ്ടംവേലി പി ഒ, കൊച്ചി- 682 007



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -I, ERNAKULAM

GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 682 020

PCB/EKM/DO-1/OA-39/21

Reg A/D
 Date : 25.04.2022

CONSENT REVOKE ORDER

Sub : M/s St Mary's Bakery, Mundamveli - reg

Ref : 1.Board's Consent No.G20ERRCTO750172 dated 30.03.2021

2.This office letter even no. dated 28.01.2022

3.Consent Revoke Intention Notice dated 18.02.2022

4. Your reply received at this office on 03.03.2022

5.This office letter even no. dated 04.04.2022

6.Inspection conducted by Board officials on 19.04.2022

M/s St Mary's Bakery comes under the preview of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environmental (Prevention & Control of Pollution) Act, 1986 and is bound to comply with the rules made there under;

Based on the complaint received from nearby residents regarding the odour and smoke emanating from your unit. Board had conducted inspection at your unit during day time and night time. It is understood during inspection that the smell emanated from the manufacturing of cakes is creating nuisance to the nearby residents. Hence, Board had issued direction to stop the manufacturing of cake in the unit;

Board had conducted inspection at your unit on 10.02.2022 and it is noted that you are manufacturing cake at your unit without complying Board's directions. This is a violation of condition no.5.3 of the consent issued to you. Hence, as per reference (3rd) above Board has issued Consent Revoke Intention Notice to you;

As per reference (4) above, you have informed in the reply submitted that odour is not generated since the cake is being manufactured in an air conditioned room;

As per reference (5) above, Board had again informed you that Board cannot consider your request for cake manufacturing and Board cannot permit to manufacture cake in the unit. The Writ Petition is filed against your unit (WP(C) 15231/2021) before Hon'ble High Court of Kerala and Board had

reported the direction given to you before Hon`ble High Court against this unit is existing before the Hon`ble High Court and Board has reported the directions issued to you before the Hon`ble High Court:

During the inspection conducted at your unit again on 19.04.2022 based on the complaint received from nearby residents against the air pollution, it is noted that cake is being manufactured at your unit and the smell emanating from it is causing nuisance to nearby residents. You have failed in complying the directions issued by Board for solving the pollution problems of nearby residents. Operation to the unit without complying the directions is a violation of Environmental Rules and conditions no.5.3 of consent. Therefore the Consent to Operate issued by Board to you as per reference (1) is hereby revoked;

Dated this 25th day of April 2022.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD

-Sd-

ENVIRONMENTAL ENGINEER

To:

Sri.Joseph.K.J
Proprietor
M/s St Mary's Bakery
Konnoth House
Mundamveli P O
Kochi - 682007

Copy To: 1) Chief Environmental Engineer, KSPCB, Regional Office, Ernakulam.
2) Secretary, Kochi Corporation
3) Sri.Ignicius, Kollamparambil House, House No.22/216, Mundamveli P O,
Kochi - 682007



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

Annexure 8A

THE HONOURABLE MR. JUSTICE MOHAMMED NIAS C.P.

FRIDAY, THE 29TH DAY OF APRIL 2022 / 9TH VAISAKHA, 1944

W.P.(C) NO.14928 OF 2022

PETITIONER:

K.J. JOSEPH,
AGED 50 YEARS, S/O. LATE K.M. JACOB,
RESIDING AT KONNOTH HOUSE,
MUNDAMVELI P.O., KOCHI-682 507.

BY ADV. C.G. PREETHA

RESPONDENTS:

1 THE ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD DISTRICT OFFICE-I,
ERNAKULAM GANDHI NAGAR, KOCHI, PIN-682 020.

2 IGNATIUS K.J.,
AGED 58 YEARS, S/O. K.I. JOHN,
KOLLAMPARAMBIL, MUNDAVELI P.O.,
KOCHI , PIN-682 507.

BY ADV. SRI. T. NAVEEN STANDING COUNSEL,
KERALA STATE POLLUTION CONTROL BOARD

SRI.N.N SUGUNAPALAN (SR.)

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
29.04.2022, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



W.P. (C) NO.14928 OF 2022

JUDGMENT

The petitioner, the proprietor of a bakery, has filed this writ petition challenging Ext.P12 order passed by the 1st respondent withdrawing the consent to operate issued in favour of the petitioner.

2. On going through the averments in the writ petition and hearing the learned Standing Counsel for the 1st respondent, I deem it appropriate to direct the petitioner to file an appeal against Ext.P12 along with an application for interim relief including staying of the order in question within one week from today. The appellate authority shall pass orders on the stay petition if as expeditiously as possible, after hearing the petitioner. Till orders are passed and communicated to the petitioner, the operation of Ext.P12 will be kept in abeyance.

The writ petition is disposed of accordingly.

Sd/-
MOHAMMED NIAS C.P.
JUDGE

bpr



W.P. (C) NO.14928 OF 2022

APPENDIX

PETITIONER'S EXHIBITS

- EXHIBIT P1 THE DESIGNATED OFFICER APPOINTED UNDER SECTION 36 OF THE FOOD SAFETY AND STANDARDS ACT, 2006 DATED 18.01.2022.
- EXHIBIT P2 TRADE LICENSE ISSUED BY THE COCHIN CORPORATION IN FAVOUR OF THE DEPONENT FOR RUNNING THE BAKERY UNIT FOR THE PERIOD 2021-2022.
- EXHIBIT P3 RECEIPT EVIDENCING PAYMENT OF REQUIRED FEE FOR THE RENEWAL OF THE TRADE LICENCE FOR THE PERIOD 2022-2023 DATED 23.02.2022.
- EXHIBIT P4 THE CONSENT TO OPERATE IS PRESENTLY VALID UPTO 30.11.2025.
- EXHIBIT P5 THE COMMUNICATION ISSUED TO THE PETITIONER BY THE 1ST RESPONDENT DATED 03.01.2022.
- EXHIBIT P6 REPLY SUBMITTED BY THE PETITIONER TO THE 1ST RESPONDENT DATED 10.01.2022.
- EXHIBIT P7 COMMUNICATION ISSUED BY THE 1ST RESPONDENT AND ADDRESSED TO THE PETITIONER DATED 28.01.2022.
- EXHIBIT P8 SHOW CAUSE NOTICE ISSUED TO THE PETITIONER BY THE POLLUTION CONTROL BOARD DATED 18.02.2022.
- EXHIBIT P9 REPLY LETTER SENT BY THE PETITIONER AND ADDRESSED TO THE POLLUTION CONTROL BOARD DATED 24.02.2022.
- EXHIBIT P10 REPORT WITH DOCUMENTS DATED 15.09.2021 FILED BY THE 1ST RESPONDENT IN WP(C) NO. 15231 OF 2021 ON THE FILE OF THIS HON'BLE COURT.
- EXHIBIT P11 COMMUNICATION ISSUED BY THE 1ST RESPONDENT AND ADDRESSED TO THE PETITIONER DATED 04.04.2022.
- EXHIBIT P12 THE TRUE COPY OF THE ORDER PASSED BY THE 1ST RESPONDENT AND ADDRESSED TO THE PETITIONER DATED 25.04.2022.

**IN THE HIGH COURT OF KERALA AT ERNAKULAM****PRESENT****THE HONOURABLE MR.JUSTICE MOHAMMED NIAS C.P.****MONDAY, THE 13TH DAY OF JUNE 2022 / 23RD JYAISHTA, 1944****RP NO. 417 OF 2022****AGAINST THE ORDER/JUDGMENT IN WP(C) 14928/2022 OF HIGH****COURT OF KERALA****REVIEW PETITIONER/S:**

IGNATIUS K J, AGED 58 YEARS
AGED 58 YEARS, S/O. K.I. JOHN, KOLLAMPARAMBIL,
MUNDAVELI P.O., KOCHI, PIN-682 507

BY ADVS.

SR. ADVOCATE SRI. P.B.SAHASRANAMAN,
& ADV. T.S.HARIKUMAR

RESPONDENT/S:

1 K.J.JOSEPH
AGED 50 YEARS
AGED 50 YEARS, S/O.LATE K.M. JACOB, RESIDING AT
KONNOTH HOUSE, MUNDAMVELI P.O., KOCHI-682 507.,
PIN - 682507

2 THE ENVIRONMENTAL ENGINEER
, KERALA STATE POLLUTION
CONTROL BOARD DISTRICT OFFICE 1, ERNAKULAM,
GANDHI NAGAR, KOCHI-682 020., PIN - 682020
BY ADVS.

SR. ADVOCATE SRI. N.N.SUGUNAPALAN FOR R1
ADV. SMT. C.G.PREETHA
SRI. T.NAVEEN SC, KERALA STATE POLLUTION CONTROL
BOARD,

THIS REVIEW PETITION HAVING COME UP FOR
ADMISSION ON 13.06.2022, THE COURT ON THE SAME DAY
DELIVERED THE FOLLOWING:



RP NO. 417 OF 2022

-2-

MOHAMMED NIAS. C.P.JJ

.....

Review Petition No. 417 of 2022

.....

Dated the day of 13th June, 2022**ORDER**

By Judgment dated 29th April, 2022 in a Writ Petition filed challenging Ext. P12 order, the petitioner was relegated to avail alternate remedy. It was directed that till orders are passed on the stay petition in the appeal to be filed, operation of Ext. P12 was kept in abeyance.

2. The 2nd respondent in the writ petition filed the review petition alleging that the petitioner under the guise of the judgment under review is carrying on activities not covered by the permission granted to him by the Pollution Control Board. He also submits that the appeal filed before the appellate authority is



RP NO. 417 OF 2022

-3-

defective and no steps have been taken to cure the defects.

2. Heard the learned Senior counsel for the writ petitioner, learned counsel for the review petitioner and the learned Standing Counsel for the Pollution Control Board.

3. After hearing the counsel for the parties, I make it clear that the order sought to be reviewed will enable the writ petitioner to continue his business only on the basis of the permission granted to them by the Pollution Control Board namely, Ext. P4 which is the current permission, till the appellate authority passes orders as directed in the order under review. The Review Petitioner will also be at liberty to point out any violation on the part of the writ petitioner to the Pollution Control Board and in that event, the Pollution Control Board will take appropriate action in accordance with law, after issuing notice to the writ petitioner as well.

4. Regarding the second apprehension raised by the review petitioner, the writ petitioner submits that the appeal submitted before the appellate is numbered as Appeal 11/2022 and that it will be shortly listed for consideration. This is recorded. The writ



RP NO. 417 OF 2022

-4-

petitioner is further directed to move the appellate authority for appropriate orders within a period of one month from today. The impugned order in the writ petition will stand stayed for a period of one month from today.

The Review Petition is disposed of as above.

Sd/-MOHAMMED NIAS.C.P., JUDGE.

Ani

/true copy/



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM

GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 682 020

“ഭരണഭാഷ-മാതൃഭാഷ”

പിസിബി/ഇകെഎം/ഡിഒ-1/ഒഎ-32/21

തീയതി : 09.02.2023

വിഷയം:- മെ.സെന്റ് മേരീസ് ബേക്കറി, മുണ്ടംവേലി - പ്രവർത്തനം - സംബന്ധിച്ച്.

സൂചന:-1. ബോർഡിന്റെ G20ERRCTO750172 നമ്പരിലുള്ള 30.03.2021 തീയതിയിലെ നമതിമന്ത്രം

2. 25.04.2022 തീയതിയിലെ അനുമതിപത്രം പിൻവലിച്ചുകൊണ്ടുള്ള ഉത്തരവ്.

3. ബഹു.ഹൈക്കോടതിയുടെ 29.04.2022 തീയതിയിലെ WP(C) No. 14928/2022. ഉത്തരവ്

4. ബഹു.ഹൈക്കോടതിയുടെ 13.06.2022 തീയതിയിലെ റിവ്യൂ പെറ്റീഷ്യൻ RP NO.417/2022 ഉത്തരവ്

5. 08.02.2023 തീയതിയിലെ ഹിയറിംഗ്

ഉത്തരവ്

എറണാകുളം ജില്ലയിൽ മുണ്ടംവേലിയിൽ സ്ഥിതി ചെയ്യുന്ന ശ്രീ. കെ ജി ജോസഫിന്റെ ഉടമസ്ഥതയിൽ പ്രവർത്തിക്കുന്ന മെ.സെന്റ് മേരീസ് ബേക്കറി എന്ന യൂണിറ്റിന് സൂചന(1) പ്രകാരം ബോർഡ് അനുമതി നൽകിയിരുന്നു. പരിസരവാസികളുടെ മലിനീകരണപ്രശ്നങ്ങൾ ഒഴിവാക്കുന്നതിന്റെ ഭാഗമായി യൂണിറ്റിൽ കേക്ക് നിർമ്മാണം നടത്താൻ പാടുള്ളതല്ല എന്ന് ബോർഡ് നിർദ്ദേശിച്ചിരുന്നതും ബോർഡിന്റെ നിർദ്ദേശം ലംഘിച്ചതിനെ തുടർന്ന് സൂചന (2) പ്രകാരം ബോർഡ് യൂണിറ്റിന്റെ അനുമതിപത്രം പിൻവലിച്ചിരുന്നു. ബോർഡിന്റെ അനുമതിപത്രം പിൻവലിച്ച ഉത്തരവ് സൂചന (3) പ്രകാരം ബഹു.ഹൈക്കോടതി സ്റ്റേ ചെയ്തിരുന്നു. തുടർന്ന് ടി റിട്ട് പെറ്റീഷനിൽ ഹർജിക്കാരനായ ശ്രീ. ഇഗ്നേഷ്യസ് ഫയൽ ചെയ്ത റിവ്യൂ പെറ്റീഷനിൽ (RP NO.417/2022) 13.06.2022 തീയതിയിൽ സൂചന (4) പ്രകാരം ബഹു.ഹൈക്കോടതി ഉത്തരവ് പുറപ്പെടുവിച്ചിട്ടുള്ളതാണ്. ടി ഉത്തരവ് പ്രകാരം ബോർഡിന്റെ അനുമതിപത്രത്തിലെ വ്യവസ്ഥകൾ കർശനമായി പാലിച്ച് മാത്രമേ യൂണിറ്റ് പ്രവർത്തിപ്പിക്കുവാൻ പാടുള്ളൂ എന്നും ഹർജിക്കാരനായ ശ്രീ.ഇഗ്നേഷ്യസ് യൂണിറ്റിന്റെ പ്രവർത്തനവുമായി ബന്ധപ്പെട്ട് പരാതി സമർപ്പിക്കുന്ന പക്ഷം മലിനീകരണ നിയന്ത്രണ ബോർഡ് ഇരു കക്ഷികൾക്കും നോട്ടീസ് നൽകി തുടർ നടപടി സ്വീകരിക്കണം എന്ന് ബഹു.ഹൈക്കോടതി നിർദ്ദേശിച്ചിട്ടുണ്ട്. ബഹു.ഹൈക്കോടതി ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ യൂണിറ്റ് ഉടമയ്ക്കും ഹർജിക്കാരനും 06.02.2023 തീയതിയിൽ നോട്ടീസ് നൽകി 08.02.2023 തീയതിയിൽ നേരിൽ കേൾക്കുകയ്ക്കും ചെയ്തു.

ഹിയറിംഗിൽ പരാതിക്കാരനായ ശ്രീ.ഇഗ്നേഷ്യസ് താഴെ പറയുന്ന കാര്യങ്ങൾ വിശദീകരിക്കുകയുണ്ടായി.

മെ.സെന്റ് മേരീസ് ബേക്കറി എന്ന യൂണിറ്റിനെതിരെ പരിസരവാസികൾ സമർപ്പിച്ച പരാതിയിന്മേൽ ബോർഡ് പരിശോധന നടത്തി പരാതികാരെ ഹിയറിംഗ് നടത്തുകയും ബേക്കറിക്ക് സ്റ്റോപ്പ് മെമ്മോ നൽകിയിരുന്നതും ആണ്. അതിനുശേഷം ബോർഡ് യൂണിറ്റിന് അനുമതി നൽകുകയാണ് ഉണ്ടായത്. പിന്നീട് ബോർഡ് യൂണിറ്റിൽ കേക്ക് നിർമാണം നിർത്തലാക്കുവാൻ നിർദ്ദേശം നൽകുകയും നിയമലംഘനം കണ്ടെത്തിയതിനെ തുടർന്ന് ബോർഡ് യൂണിറ്റിന്റെ അനുമതി പിൻവലിച്ചതാണ്. ബോർഡിന്റെ അനുമതിപത്രം കർശനമായി പാലിച്ച് മാത്രമേ യൂണിറ്റ് പ്രവർത്തിപ്പിക്കുവാൻ പാടുള്ളൂ എന്ന് ബഹു.ഹൈക്കോടതിയുടെ ഉത്തരവ് (RP NO.417/2022) ഉള്ളതും ടി ഉത്തരവ് ലംഘിച്ചുകൊണ്ട് യൂണിറ്റിൽ കേക്ക് ഉണ്ടാക്കുന്നതിനെ തുടർന്ന് വീണ്ടും ബോർഡിന് പരാതി നൽകി എന്ന് പരാതിക്കാരൻ വ്യക്തമാക്കി. പരാതിയിന്മേൽ ബോർഡ് പരിശോധന നടത്തുകയും നിയമലംഘനം കണ്ടെത്തുകയും ചെയ്തിട്ടുള്ളതുമാണ്. യൂണിറ്റിനു ബഹു: Air appellate അതോറിറ്റിയിൽ നിന്നും കേക്ക് നിർമാണത്തിനു അനുമതി നൽകിക്കൊണ്ട് ഉത്തരവ് ലഭിച്ചതിനാൽ നടപടി സ്വീകരിക്കാൻ സാധിക്കില്ല എന്ന് എൻവയോൺമെൻറൽ എൻജിനീയർ അറിയിക്കുകയാണ് ഉണ്ടായത് എന്നും ആയതിനാൽ തങ്ങൾ എൻവയോൺമെൻറൽ എൻജിനീയർക്കെതിരെ Contemp Case ഫയൽ ചെയ്തിട്ടുള്ളതും ആണ് എന്നും അറിയിച്ചു. 300 സ്ക്വാർഡ് നിർമ്മിക്കാൻ അനുമതി ലഭിച്ചതിന്റെ മറവിൽ ബോർഡിന്റെ അനുമതിപത്രത്തിൽ ഇല്ലാത്ത പ്രവർത്തനങ്ങൾ ചെയ്യുന്നുണ്ടെന്നും ഇത് തങ്ങൾക്കും പരിസരവാസികൾക്കും മലിനീകരണ പ്രശ്നങ്ങളും ആരോഗ്യപരമായ വളരെയധികം ബുദ്ധിമുട്ടും ഉണ്ടാക്കുന്നുവെന്നും അറിയിച്ചു. ബോർഡ് യൂണിറ്റിന്റെ അനുമതി പിൻവലിച്ചിട്ടുള്ളതും ആയതിനാൽ നിലവിൽ അനുമതിയില്ലാതെ പ്രവർത്തിക്കുന്ന മെ.സെന്റ് മേരീസ് ബേക്കറി എന്ന യൂണിറ്റിലെ കേക്ക് നിർമാണം മാത്രം അല്ല യൂണിറ്റിന്റെ പ്രവർത്തനം പൂർണ്ണമായും നിർത്തലാക്കി ടി യൂണിറ്റ് സീൽ ചെയ്യുന്നതിനുള്ള നടപടി സ്വീകരിക്കണം എന്ന് പരാതിക്കാരനായ ശ്രീ.ഇഗ്നേഷ്യസ് ആവശ്യപ്പെട്ടു.

മെ.സെന്റ്മേരീസ് ബേക്കറിയുടെ ഉടമയെ പ്രതിനിധീകരിച്ചുകൊണ്ട് അഡ്വ.അഭിലാഷ് ഹീയറിംഗിൽ പങ്കെടുത്തു. ബോർഡിന്റെ അനുമതിയിലെ വ്യവസ്ഥകളും ബോർഡിന്റെ മാനദണ്ഡങ്ങളും കർശനമായി പാലിച്ചുകൊണ്ടാണ് യൂണിറ്റ് പ്രവർത്തിക്കുന്നതെന്നും അറിയിക്കുകയുണ്ടായി. ബോർഡ് പരിസ്ഥിതി നിയമങ്ങൾ പ്രകാരമുള്ള standards യൂണിറ്റിനു fix ചെയ്തിട്ടില്ല എന്നും അറിയിക്കുകയുണ്ടായി. ബോർഡിന്റെ അനുമതി പത്രം നിരസിച്ച് കൊണ്ടുള്ള ഉത്തരവിന് ബഹു.ഹൈക്കോടതി സ്റ്റേ ലഭിച്ചിട്ടുള്ളതും ഈ വിഷയം ബഹു. Air appellate Authority (Appeal No.11/2022) പരിഗണനയിൽ ഇരിക്കുന്ന വിഷയമാണെന്നും അറിയിച്ചു. ബഹു.അപ്പലേറ്റ് അതോറിറ്റിയിൽ നിന്നും 6.30.p.m വരെ ബേക്കിംഗ് പ്രവർത്തനം ചെയ്യാമെന്നുള്ള നിർദ്ദേശം ലഭിച്ചതിനെ തുടർന്നാണ് യൂണിറ്റ് പ്രവർത്തിക്കുന്നതെന്നും ഇതിനായുള്ള അപ്പലേറ്റ് അതോറിറ്റിയുടെ 22.10.2022 തീയതിയിലെ നടപടിക്രമത്തിന്റെ പകർപ്പ് സമർപ്പിക്കുകയും ചെയ്തു. കൂടാതെ പ്രസ്തുത യൂണിറ്റിന് FSSAI യുടെ അനുമതി പ്രകാരം എല്ലാ പ്രവർത്തനങ്ങളും ചെയ്യുവാനുള്ള അനുമതിയുള്ളതാണെന്നും അറിയിച്ചു. യൂണിറ്റിൽ

നിന്നും യാതൊരുവിധ മലീനീകരണപ്രശ്നങ്ങൾ ഉണ്ടാകുന്നില്ലായെന്നും ഈ സാഹചര്യത്തിൽ കേക്ക് നിർമ്മാണം ഉൾപ്പെടെയുള്ള യൂണിറ്റിലെ പ്രവർത്തനങ്ങൾ തുടരാൻ അനുവദിക്കണമെന്ന് അറിയിച്ചു.

ഈ കൂട്ടരേയും കേട്ടതിനുശേഷം എൻവയോൺമെന്റൽ എഞ്ചിനീയർ താഴെ പറയുന്നതിൽ തീരുമാനം എടുത്തു.

യൂണിറ്റിൽ കേക്ക് നിർമ്മാണം നടത്താൻ പാടുള്ളതല്ല എന്ന് ബോർഡ് നിർദ്ദേശിച്ചിരുന്നതും ബോർഡിന്റെ നിർദ്ദേശം ലംഘിച്ചതിനെ തുടർന്ന് സൂചന (1) പ്രകാരം ബോർഡ് യൂണിറ്റിന്റെ അനുമതിപത്രം പിൻവലിച്ചിരുന്നു. ടി ഉത്തരവ് 29.04.2022 തീയതിയിലെ WP(C)No.14928/2022 സൂചന (2) പ്രകാരം ബഹു.ഹൈക്കോടതി സ്റ്റേ ചെയ്തിരുന്നു. തുടർന്ന് ശ്രീ. ഇഗ്നേഷ്യസ് ഫയൽ ചെയ്ത റിവ്യൂ പെറ്റീഷനിൽ RP NO.417/2022 13.06.2022 തീയതിയിൽ ബഹു.ഹൈക്കോടതി ഉത്തരവ് പ്രകാരം യൂണിറ്റിന് ബോർഡിന്റെ അനുമതിപത്രം വ്യവസ്ഥകൾ അനുസരിച്ച് പ്രവർത്തിക്കാവുന്നതാണ് എന്ന് നിർദ്ദേശിച്ചിട്ടുണ്ട്. പ്രസ്തുത വിഷയം ബഹു. Air appellate Authority യുടെ പരിഗണനയിൽ ഇരിക്കുന്നതും ആയതിൽമേൽ ബഹു. Air appellate Authority ഉത്തരവ് പുറപ്പെടുവിച്ചിട്ടില്ലാത്ത സാഹചര്യത്തിൽ ബഹു.ഹൈക്കോടതിയുടെ റിവ്യൂ പെറ്റീഷ്യനിൽ ഉള്ള ഉത്തരവ് പ്രകാരം ബോർഡിന്റെ അനുമതിപത്രത്തിലെ വ്യവസ്ഥകൾ കർശനമായി പാലിച്ച് മാത്രമേ യൂണിറ്റ് പ്രവർത്തിക്കാവൂ എന്നും ബോർഡ് അനുമതി നൽകാത്ത കേക്ക് നിർമ്മാണം യൂണിറ്റിൽ അടിയന്തിരമായി നിർത്തിവെയ്ക്കേണ്ടതാണെന്നും ഇതിനാൽ നിർദ്ദേശം നൽകി ഉത്തരവാകുന്നു.

ബഹു.കേരളഹൈക്കോടതിയുടെ സൂചന (4) പ്രകാരം ഉള്ള ഉത്തരവ് മേൽ പ്രകാരം നടപ്പിലാക്കി ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.



വിശ്വസ്തതയോടെ,
[Handwritten Signature]

എൻവയോൺമെന്റൽ എൻജിനീയർ

സ്വീകർത്താവ്
ശ്രീ. ജോസഫ് കെ ജെ
(പ്രൊപ്രൈറ്റർ, M/s.St. Mary's Bakery)
കോനോത്ത് വീട്, മുണ്ടംവേലി പി ഒ, കൊച്ചി- 682 007
(mail id: jainaugustinejain@gmail.com,
advdr.abhilash@gmail.com)

- പകർപ്പ്:-
- 1. ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, മേഖലാ ഓഫീസ്, എറണാകുളം
 - 2. സെക്രട്ടറി, കൊച്ചിൻ കോർപ്പറേഷൻ
 - 3. ശ്രീ. ഇഗ്നേഷ്യസ്, കൊല്ലമ്പറമ്പിൽ വീട്, House No 22/216, മുണ്ടംവേലി പി ഒ, കൊച്ചി- 682 007(mail id : ignatiusjohn@rediffmail.com)

Phone : 0484 – 2207783,84,85,86

E-mail: pcbdo1@gmail.com

website-www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM

GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 682 020

PCB/EKM/DO-1/OA-32/21

Date : 09.02.2023

Sub : M/s St Mary's Bakery, Mundamveli – reg

Ref : 1.Board's Consent No.G20ERRCTO750172 dated 30.03.2021

2.Consent Revoke order dated 25.04.2022.

3.Order of Hon'ble High Court in WP(C) No.14928/2022 dated 29.04.2022

4.Order of Hon'ble High Court in Review Petition no. RPNo.417/2022 dated 13.06.2022

5. Hearing conducted on 08.02.2023.

ORDER

As per reference (1) above, Board had issued consent to the unit M/s St Mary's Bakery operating in Mundamveli, Ernakulam District owned by Sri.K.J.Joseph. Inorder to avoid the pollution problems of nearby residents, Board had directed the unit not to manufacture cake at the unit and as per reference (2) above Board has revoked the consent of the unit due to non compliance of Board's direction. As per reference (3) above, Hon'ble High Court of Kerala had issued stay order against Board's consent Revoke Order. As per reference (4) above Hon'ble High Court of Kerala had issued order dated 13.06.2022 in the review petition no.RP No. 417/2022 filed by Sri.Ignatious. As per the order, Hon'ble High Court of Kerala directed to operate the unit strictly complying the Board's consent conditions and directed Pollution Control Board to issue notice to the parties and in case if the complainant Sri.Ignatious file any complaint against the operation of the unit. Based on the order of Hon'ble High Court of Kerala , notice was issued on 06.02.2023 to unit owner and petition and conducted hearing on 08.02.2023.

During the hearing, the complaint Sri.Ignatious explained the. following ;

Board conducted inspection based on the complaint submitted from nearby residents against M/s St.Mary's Bakery and conducted hearing with the complainants and also issued stop memo to the unit. After that, Board had issued consent to the unit. Later, Board directed the unit to stop cake manufacturing at the unit and then revoked consent of the unit based on the violations in the unit.

Complainant informed that the complaint was given to Board again against the manufacturing of cake at unit violating the order (RP No.417/2022) of Hon'ble High court directing to operate the unit strictly complying the Board's consent condition. Board had conducted inspection on the

complaint and noted violation of rules. But, ³⁴ Environmental Engineer informed that the action cannot be taken against the unit as the Hon'ble Air Appellate Authority had permitted cake manufacturing in the unit. Hence, we filed contempt case against Environmental Engineer. It was informed that although permission was given for manufacture of 300 snacks, the unit is engaged in activities for which Board's consent was obtained and which is causing pollution problem and physical disturbances to us and the nearby residents. Complainant Sri. Ignatious demanded that the operation of the unit needs to be stopped completely and shall be sealed since the unit is operating even after the revocation of the consent by the Board.

Adv. Abhilash attended the hearing representing the owner of M/s St. Mary's Bakery. It was informed that the unit is operating complying the Board's consent conditions & criterias. It was also informed that Board have not fixed standards to the unit based on Environmental Rules. It was informed that Hon'ble High Court had issued stay order against Board's consent Revoke Order and the same is under the consideration of Hon'ble Air Appellate Authority (Appeal no. 11/2022). The unit is operating based on the direction from Hon'ble Appellate Authority that baking can be conducted up to 06.30pm and the copy of proceedings of the appellate authority dated 22.10.2022 was submitted. Also it was informed that the unit the permission to conduct all activities are permitted by FSSAI license. It was also informed that no pollution problem are occurring at the unit and informed to permit the operation of the unit including cake manufacturing considering current scenario.

After hearing both the parties, Environmental Engineer took the following decisions.

Board had directed not to manufacture cake at the unit and as per reference (1) above, Board had issued consent Revoke Order for violating the directions. Hon'ble High Court of Kerala in WP(C) No. 14928/2022 dated 29.04.2022 stayed the Consent Revoke Order. The Hon'ble High Court in review Petition RP No. 417/2022 dated 13.06.2022 filed by the Sri. Ignatious directed that the unit can be operated strictly complying the consent conditions. Currently this matter is before the Hon'ble Air Appellate Authority. Since, the Hon'ble Air Appellate Authority has not passed any order on the appeal, as per the order of Hon'ble High Court of Kerala, the unit is directed to stop the production of cake immediately. Order of the Hon'ble High Court as per reference (4) above is hereby complied.

Yours faithfully
-Sd-

Environmental Engineer

To.

Sri. Joseph K J
(Proprietor M/s St. Mary's Bakery)
Konoth House, Mundamveli P.O, Kochi-682007
Emailid: jainaugustinejain@gmail.com
Advdr.abhilash@gmail.com

Copy to:

1. Chief Environmental Engineer,
Regional Office, Ernakulam

2. Secretary, Cochin Corporation

3. Sri Ignatious
Kollamparambil House,
House no.22/216, Mundemveli P.O, Kochi-682007 (mail id:
ignatiusjohn@rediffmail.com)



**IN THE AIR APPELLATE AUTHORITY
THIRUVANANTHAPURAM**

Present: 1) Shri.V.Hari Nair - Chairman
2) Shri.Suneel Pamidi IFS - Administrative Member
3) Smt. Sindhu .P - Technical Member

Saturday, the 04th February, 2023

15th Magha, 1944

I.A.No.39/2022 IN APPEAL NO.11/2022

Appellant:

K.J. Joseph, S/o Late K.M. Jacob,
Residing at konnoth House, Mundamveli P.O.,
Kochi 682 507

By Adv C.G.Preetha

Respondents:

1. The Environmental Engineer, Kerala State Pollution Control Board, District Office-1, Ernakulam - 682020
2. Ignatious K.J, S/o K.I John, Kollamparambil, Mundamveli P.O., Kochi 682 507

By Adv. Sankarlal B S for R1
Adv. Prabhu Vijayakumar & Aravind J S for R2

This Petition having been heard on 04.02.2023 and on the same day, the authority delivered the following

ORDER

It is submitted by the counsel for the Pollution Control Board that the unit of the petitioner is engaged in baking of cake in violation of the clauses in the consent order. Admittedly, there is functioning of baking unit. Since the consent order does not permit baking in the unit, the prayer in the petition is rejected. The Pollution Control Board can proceed with the steps as per order issued on 25.04.2022.

Pronounced on this the 04th day of February, 2023.

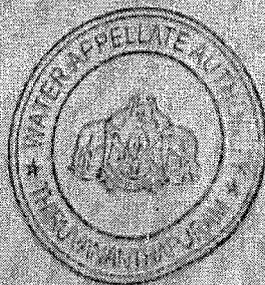
Chairman : (Sd/-)

Administrative Member : (Sd/-)

Technical Member : (Sd/-)

//True Copy//


Secretary



Secretary
Water Appellate Authority
B.M.



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -I, ERNAKULAM

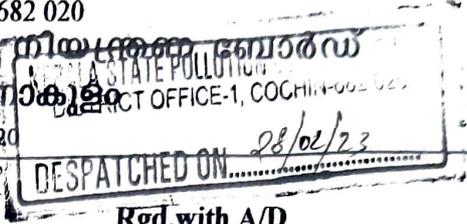
GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 680 020

“ഭരണഭാഷ-മാതൃഭാഷ”



Rgd.with A/D

പിസിബി/ഇകെഎം/ഡിഒ-1/ഒഎ-32/21

തീയതി : 27.02.2023

പ്രേഷക

എൻവയോൺമെൻ്റൽ എൻജിനീയർ

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

സീക്രട്ടറി

ശ്രീ. ജോസഫ് കെ ജെ

(പ്രൊപ്രൈറ്റർ, M/s.St. Mary's Bakery)

കോനോത്ത് വീട്, മുണ്ടംവേലി പി ഒ, കൊച്ചി- 682 007

വിഷയം:- ബഹു:Air appellate Authority - ഉത്തരവ് നടപ്പിലാക്കുന്നത്. - സംബന്ധിച്ച്.

സൂചന:- 1. 25.04.2022 തീയതിയിലെ അനുമതിപത്രം പിൻവലിച്ചുകൊണ്ടുള്ള ഉത്തരവ്.

2. ബഹു.ഹൈക്കോടതിയുടെ 29.04.2022 തീയതിയിലെ WP(C) No. 14928/2022. ഉത്തരവ്

3. ബഹു: Air appellate Authority യുടെ Appeal No.11/2022. 04.02.2023 തീയതിയിലെ ഉത്തരവ്.

സർ,

സൂചന (1) പ്രകാരം താങ്കളുടെ ഉടമസ്ഥതയിൽ പ്രവർത്തിക്കുന്ന മെ.സെന്റ് മേരീസ് ബേക്കറി എന്ന യൂണിറ്റിൻ്റെ അനുമതിപത്രം ബോർഡ് പിൻവലിച്ചിരുന്നു. ബോർഡിൻ്റെ ഉത്തരവിനെതിരെ താങ്കൾ ബഹു: Air appellate Authority മുൻപാകെ No.11/2022 അപ്പീൽ ഫയൽ ചെയ്തിരുന്നു. കൂടാതെ ടി ഉത്തരവിന്മേൽ താങ്കൾ ബഹു.ഹൈക്കോടതിയിൽ റിട്ട് പെറ്റീഷൻ (WP(C)No.14928/2022) ഫയൽ ചെയ്തിട്ടുള്ളതാണ്. ബഹു:Air appellate Authority ഉത്തരവ് പുറപ്പെടുവിക്കുന്നതുവരെ ബോർഡിൻ്റെ അനുമതിപത്രം പിൻവലിച്ച ഉത്തരവ് സൂചന (2) പ്രകാരം ബഹു.ഹൈക്കോടതി സ്റ്റേ ചെയ്തിരുന്നു. 25.04.2022 തീയതിയിൽ യൂണിറ്റിൻ്റെ അനുമതിപത്രം പിൻവലിച്ചുകൊണ്ടുള്ള ബോർഡിൻ്റെ ഉത്തരവിൽ തുടർനടപടി സ്വീകരിക്കാവുന്നതാണ് എന്ന് നിർദ്ദേശിച്ചുകൊണ്ട് 04.02.2023 തീയതിയിൽ ബഹു: Air appellate Authority ഉത്തരവ് പുറപ്പെടുവിച്ചിട്ടുള്ളതാണ്. ആയതിനാൽ ബഹു: Air appellate Authority ഉത്തരവ് അനുസരിച്ച് ബോർഡിൻ്റെ അനുമതിയില്ലാതെ പ്രവർത്തിക്കുന്ന താങ്കളുടെ മെ.സെന്റ് മേരീസ് ബേക്കറി എന്ന യൂണിറ്റിൻ്റെ പ്രവർത്തനം നിർത്തിവയ്ക്കേണ്ടതാണ് എന്ന് നിർദ്ദേശിക്കുന്നു. ഈ നിർദ്ദേശം പാലിച്ച് 3 ദിവസത്തിനകം ഈ കാര്യാലയത്തിൽ റിപ്പോർട്ട് ചെയ്യേണ്ടതാണ്.



വിശ്വസ്തതയോടെ,

എൻവയോൺമെൻ്റൽ എൻജിനീയർ

പകർപ്പ്:-

1. ചീഫ് എൻവിയോൺമെൻ്റൽ എൻജിനീയർ, മേഖലാ ഓഫീസ്, എറണാകുളം
2. ശ്രീ. ഇഗ്നേഷ്യസ്, കൊല്ലമ്പാമ്പിൽ വീട്, House No 22/216, മുണ്ടംവേലി പി ഒ, കൊച്ചി- 682 007(mail id : ignatiusjohn@rediffmail.com)



Phone : 0484 – 2207783,84,85,86

E-mail: pcbdo1@gmail.com

website-www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM

GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 682 020

RegdA/D

PCB/EKM/DO-1/OA-32/21

Date: 27.02.2023

From,

Environmental Engineer
District Office - 1, Ernakulam

To:

Sri. Joseph K. J.
(Proprietor, M/s. St. Mary's Bakery)
Koonoth House, Mundamveli P.O.,
Kochi - 682 007

Subject: Implementation of the Order from the Hon'ble Air Appellate Authority -reg.

References:1. Consent Revoke Order dated 26.04.2022

2. Order of the Hon'ble High Court dated 29.04.2022 in WP(C)

No.14928/2022.

3. Order of the Hon'ble Air Appellate Authority dated 04/02.2023 in

Appeal No. 11/2022.

Sir,

As per Reference (1) above, Board had revoked the Consent of your unit M/s. St. Mary's Bakery. You had filed an appeal before the Hon'ble Air Appellate Authority in Appeal No. 11/2022 and filed a writ petition WP(C) No. 14928/2022 before the Hon'ble High Court against the Board's Consent Revoke Order. As per reference (2) above, the Hon'ble High Court had stayed the Consent Revoke Order until the Appellate Authority passed order on appeal. The Hon'ble Air Appellate Authority on 04.02.2023 issued order directing that Board can take further action can be taken on the Board's Consent Revoke Order dated 25.04.2022. Hence, as per the order of the Hon'ble Air Appellate Authority, you are directed to stop the operation of your unit, M/s. St. Mary's Bakery, which is functioning without the Board's Consent. You are required to comply with this direction and report to this office within 3 days.

Yours faithfully,

Sd/-

ENVIRONMENTAL ENGINEER

Copy to,

1. Chief Environmental Engineer, Regional Office, Ernakulam.
2. Mr. Ignatius, Kollampampil House, House No. 22/216, Mundamveli P.O., Kochi
- 682 007 (email: ignatiusiohn@rediffmail.com)



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

WEDNESDAY, THE 21ST DAY OF JUNE 2023 / 31ST JYAISHTA, 1945

WP (C) NO. 7398 OF 2023

PETITIONER:

K.J JOSEPH
AGED 50 YEARS
S/O. LATE K.M JACOB, KONNOTH HOUSE, MUNDAMVELI P.O,
KOCHI, PIN - 682507
BY ADVS.
S.SUJIN
B.BILWIN
KEERTHI M.
POOJA SURENDRAN

RESPONDENTS:

- 1 IGNATIOUS K.J
 AGED 58 YEARS
 S/O.K.I JOHN, KOLLAMPARAMBIL, MUNDAVELI P.O, KOCHI, PIN
 - 682507
- 2 THE ENVIRONMENTAL ENGINEER
 KERALA STATE POLLUTION CONTROL BOARD DISTRICT OFFICE 1,
 ERNAKULAM, GANDHI NAGAR, KOCHI, PIN - 682020
- 3 THE AIR APPELLATE AUTHORITY
 THIRUVANANTHAPURAM REPRESENTED BY ITS SECRETARY, PIN -
 695001
 BY ADVS.
 SAHASRANAMAN PB
 NAVEEN T
 T.S.HARIKUMAR (K/782/1989)
 G.N.DEEPA (K/001665/1999)

B.S SYMANTAK- GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
21.06.2023, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



WP (C) NO.7398 OF 2023

2

P.V.KUNHIKRISHNAN, J.**W.P.(C)No.7398 of 2023****Dated this the 21st day of June, 2023****JUDGMENT**

The above writ petition is filed with the following prayers:

"(i) To issue a writ of certiorari or any other appropriate writ, order or direction, to quash Ext P11 order passed by the respondent Appellate Authority;

(ii) To issue a writ of mandamus or any other appropriate writ, order or direction, directing to taken up the Ext P9 appeal and the interim application along with appeal and consider the same in accordance with law;

(iii) To issue a writ of mandamus or any other appropriate writ, order or direction, directing to consider Ext P12 petition;

(iv) Dispense with the translation of vernacular documents;

(v) To issue such other further reliefs as this Hon'ble Court may deem fit and proper in the facts and circumstances of this case."[SIC]



WP(C) NO.7398 OF 2023

3

When this writ petition came up for consideration on 03.03.2023, this Court passed the following order:

"Learned Standing Counsel takes notice for the Kerala State Pollution Control Board. Issue notice to the 1st respondent by special messenger. Notice to the Air Appellate Authority is dispensed with for the time being.

2. The writ petition is filed challenging the interim order passed by the Air Appellate Authority, Thiruvananthapuram in I.A.No.39/2022 in Appeal No.11/2022 wherein the following directions are issued:

"It is submitted by the counsel for the Pollution Control Board that the unit of the petitioner is engaged in baking of cake in violation the clauses in the consent order. Admittedly, there is functioning of baking unit. Since the consent order does not permit baking in the unit, the prayer in the petition is rejected. The Pollution Control Board can proceed with the steps as per order issued on 25.04.2022."

3. Apparently, in the consent to operate order



WP(C) NO.7398 OF 2023

4

issued by the Pollution Control Board, a condition was incorporated that the petitioner shall not bake cake in the unit. Apparently, the complaint made against the petitioner is that the petitioner is baking cake;it was thereupon that the interim order is passed by the Air Appellate Authority.

4. Learned Senior Counsel appearing for the petitioner submitted that the petitioner is prepared to abide by the condition contained in the consent order. In that view of the matter, there will be a stay of Ext.P11 interim order dated 04.02.2023 in the aforesaid I.A. and appeal for a period of two weeks on condition that the petitioner complies with the conditions contained in the consent to operate order. The Pollution Control Board is directed to verify the same."

2. The writ petition is filed challenging Exhibit P11 order. Admittedly, that is an appealable order. Now, it is submitted by the learned counsel for the petitioner that an appeal is already filed and the stay petition is being considered by the Appellate Authority. It is further submitted that the petitioner is functioning



WP(C) NO.7398 OF 2023

5

the bakery based on the interim order. To facilitate the petitioner to obtain necessary orders from the Appellate Authority, the interim order can be extended for a further period of two weeks.

Therefore, this writ petition is disposed of with a direction that the operation of Exhibit P11 shall be kept in abeyance for a period of 2 weeks from today.

Sd/-
P.V.KUNHIKRISHNAN
JUDGE

SSK/21/06



WP(C) NO.7398 OF 2023

6

APPENDIX

PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE CONSENT
VARIATION ORDER DATED 31/08/2021
ISSUED BY THE 2ND RESPONDENT
- Exhibit P2 TRUE COPY OF THE COMMUNICATION
DATED 03/01/2022 ISSUED TO THE
PETITIONER BY THE BOARD
- Exhibit P3 TRUE COPY OF THE REPLY DATED
10/01/2022 SUBMITTED BY THE
PETITIONER TO THE 2ND RESPONDENT
- Exhibit P4 TRUE COPY OF THE COMMUNICATION
DATED 28/01/2022 ISSUED BY THE
2ND RESPONDENT TO THE PETITIONER.
- Exhibit P5 TRUE COPY OF THE REPORT DATED
15/09/2021 FILED BY THE 2ND
RESPONDENT IN WP(C) NO. 15231 OF
2021.
- Exhibit P6 TRUE COPY OF THE COMMUNICATION
DATED 04/04/2022 ISSUED BY THE
2ND RESPONDENT AND ADDRESSED TO
THE PETITIONER
- Exhibit P7 TRUE COPY OF THE ORDER DATED
25/04/2022 PASSED BY THE 2ND
RESPONDENT AND ADDRESSED TO THE
PETITIONER
- Exhibit P8 TRUE COPY OF THE JUDGMENT DATED
29/04/2022 IN W.P. (C)
NO.14928/2022



WP(C) NO.7398 OF 2023

7

- Exhibit P9 TRUE COPY OF THE I.A NO.40/2022
DATED 06/10/2022 IN APPEAL
NO.11/2022 FILED BY THE
PETITIONER.
- Exhibit P10 TRUE COPY OF THE ORDER DATED
13/06/2022 IN RP NO.417/2022.
- Exhibit P11 TRUE COPY OF THE ORDER DATED
04/02/2023 IN I.A NO.39/2022 IN
APPEAL NO.11/2022 BY THE AIR
APPELLATE AUTHORITY,
THIRUVANANTHAPURAM
- Exhibit P12 TRUE COPY OF THE PETITION ALONG
WITH AFFIDAVIT DATED 25/02/2023
TO RECALL ORDER IN I.A NO.39/2022
IN APPEAL NO.11/2022
- Exhibit.R.1 (a) True copy of the Consent to
Operate No. PCB/DO-
1/EKM/ICO/G20ERR750172/21, dated
30-03-2021
- Exhibit.R.1 (c) True copy of the Trade License
issued by the Cochin Corporation
License No. C7/15/2021-22, dated
23-06-2021 for the year 2021-22
- Exhibit.R.1 (d) True copy of the proceedings of
the Air Appellate Authority,
dated 22-10-2022
- Exhibit.R.1 (e) True copy of the order of the 2nd
respondent, dated 09-02-2023
- Exhibit.R.1 (f) True copy of the stop memo issued
by the 2nd respondent, dated 19-
01-2021



WP(C) NO.7398 OF 2023

8

Exhibit.R.1 (b) True photostat copy of the Stop
Memo issued by the Cochin
Corporation, dated 17-12-2020
(with legible print out)

RESPONDENT ANNEXURES

Annexure R2(a) True copy of the direction issued
by the Pollution Control Board to
the Unit as per communication No.
PCB/EKM/DO-1/OA-32/21 dated 27-2-
2023.

//TRUE COPY//

PA TO JUDGE

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം
ഗാന്ധിനഗർ, കൊച്ചി -682 020

Phone : 0484 - 2207783,84,85,86, E-mail: pcbdo1@gmail.com,
website - kspcb.kerala.gov.in



Reg. A/D

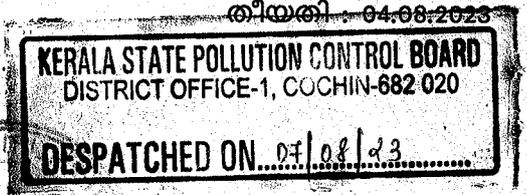
പിസിബി/ഇകെഎം/ഡിഒ-1/ഒഎ-32/21

പ്രേക്ഷക

എൻവിയോൺമെന്റൽ എഞ്ചിനീയർ
ജില്ലാ ഓഫീസ്-1, എറണാകുളം

സ്വീകർത്താവ്

ശ്രീ. ജോസഫ് കെ ജെ
(പ്രൊപ്രൈറ്റർ, M/s. St. Mary's Bakery)
കോനോത്ത് വീട്, മുണ്ടംവേലി പി ഒ, കൊച്ചി- 682 007



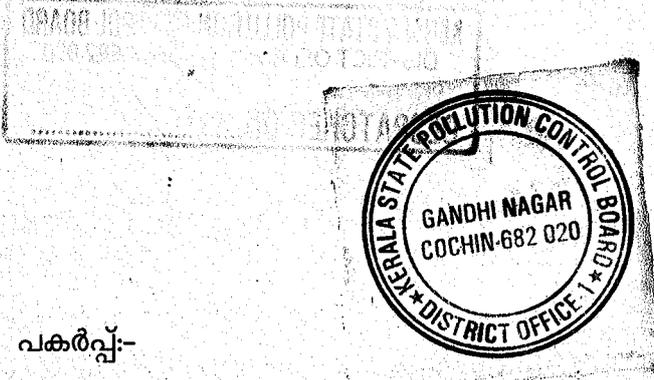
വിഷയം:- ബഹു: Air Appellate Authority - ഉത്തരവ് നടപ്പിലാക്കുന്നത് -- സംബന്ധിച്ച്.

- സൂചന:-
1. ഈ കാര്യലയത്തിലെ 27.02 .2023 തീയതിയിലെ കത്ത്
 2. ബഹു.ഹൈക്കോടതിയുടെ WP(C) No.7398/2023 03.03.2023 തീയതിയിലെ ഉത്തരവ്
 3. ബഹു.ഹൈക്കോടതിയുടെ WP(C) No. 7398/2023. 21.06.2023 തീയതിയിലെ ഉത്തരവ്
 4. ബഹു.ഹൈക്കോടതിയുടെ WP(C) No.7398/2023 19.07.2023 തീയതിയിലെ ഉത്തരവ്
 5. ശ്രീ. ഇഗ്നേഷ്യസ് 15.05.2023 തീയതിയിൽ ഇമെയിൽ മുഖാന്തരം സമർപ്പിച്ച പരാതി.

സർ,

താങ്കളുടെ ഉടമസ്ഥതയിൽ പ്രവർത്തിക്കുന്ന മെ.സെന്റ് മേരീസ് ബേക്കറി എന്ന യൂണിറ്റിന്റെ അനുമതിപത്രം ബോർഡ് പിൻവലിച്ചിരുന്നു. ബോർഡിന്റെ ഉത്തരവിനെതിരെ താങ്കൾ ബഹു: Air Appellate Authority മുൻപാകെ No.11/2022 അപ്പീൽ ഫയൽ ചെയ്ത കേസിൽ യൂണിറ്റിന്റെ അനുമതിപത്രം പിൻവലിച്ചുകൊണ്ടുള്ള ബോർഡിന്റെ ഉത്തരവിൽ തുടർനടപടി സ്വീകരിക്കാവുന്നതാണ് എന്ന് നിർദ്ദേശിച്ചുകൊണ്ട് 04.02.2023 തീയതിയിൽ ബഹു: Air appellate Authority ഉത്തരവ് പുറപ്പെടുവിച്ചിട്ടുള്ളതാണ്. Appellate Authority

യുടെ 04.02.2023 തീയതിയിലെ ഉത്തരവ് സൂചന (2) പ്രകാരം ബഹുമാനപ്പെട്ട ഹൈക്കോടതി സ്റ്റേ ചെയ്തിരുന്നു. പിന്നീട് ബഹുമാനപ്പെട്ട ഹൈക്കോടതിയുടെ 21.06.2023, 19.07.2023 തീയതികളിലെ ഉത്തരവുകൾ പ്രകാരം 21.07.2023 തീയതി വരെ സ്റ്റേ നീട്ടി നൽകിയിരുന്നു. നിലവിൽ സ്റ്റേയുടെ കാലാവധി അവസാനിച്ചിട്ടുള്ളതിനാൽ ബഹു. Air appellate Authority യുടെ 04.02.2023 തീയതിയിലെ ഉത്തരവ് പ്രാബല്യത്തിൽ വന്നിട്ടുള്ളതാണ്. ആയതിനാൽ ബോർഡ് സൂചന (1) പ്രകാരം നൽകിയ നിർദ്ദേശം പാലിച്ച് 3 ദിവസത്തിനകം ഈ കാര്യാലയത്തിൽ റിപ്പോർട്ട് ചെയ്യേണ്ടതാണ് എന്ന് നിർദ്ദേശിക്കുന്നു.



വിശ്വസ്തതയോടെ,

[Handwritten Signature]

എൻവയോൺമെൻറൽ എൻജിനീയർ

പകർപ്പ്:-

1. ചീഫ് എൻവയോൺമെൻറൽ എഞ്ചിനീയർ, മേഖലാ ഓഫീസ്, എറണാകുളം
2. ശ്രീ. ഇഗ്നേഷ്യസ്, കൊല്ലമ്പറമ്പിൽ വീട്, House No 22/216, മുണ്ടംവേലി പി ഒ, കൊച്ചി- 682 007(mail id : ignatiusjohn@rediffmail.com)

Phone : 0484 – 2207783,84,85,86

E-mail: pcbdo1@gmail.comwebsite-www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM

GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 682 020

Regd A/D

Date: 04.08.2023

PCB/EKM/DO-1/OA-32/2021

From,

Environmental Engineer

District Office-1

Ernakulam

To,

Sri. K J Joseph (Proprietor)

M/s St. Mary's Bakery

Konoth House, Mundamveli P.O

Kochi-07

Sub: The Pollution Caused by M/s St. Mary's Bakery- reg.**Ref:** 1) This office letter dated 27.02.2023.

2) Order of the Hon'ble High Court in WP(C) No. 7398/2023 dated 03.03.2023.

3) Order of the Hon'ble High Court in WP(C) No. 7398/2023 dated 21.06.2023.

4) Order of the Hon'ble High Court in WP(C) No. 7398/2023 dated 19.07.2023.

5) The complaint received through from Sri. Ignatious

Sir,

Board had revoked Consent of your unit M/s St. Mary's Bakery. The Air Appellate Authority issued order on 04.02.2023 in Appeal no. 11/2022 filled by you directing the Board that further action can be initiated on the Consent Revoke Order. As per ref (2) above, Hon'ble High Court issued stay order on 04.02.2023 against the order of the Air Appellate Authority. Later, based on the orders issued on 21.06.2023, 19.07.2023 the stay order is extended up to 21.07.2023. Since, the validity of stay order is already over the order of the Air Appellate Authority order dated 04.02.2023 is valid. Hence, you are hereby directed to comply the directions of the Board issued as per the refence (1) above and report within 3 days at this office.

Yours faithfully,

Sd/-

Copy to:-

ENVIRONMENTAL ENGINEER

1. Chief Environmnetal Engineer, Regional
Office, Ernakulam2.Sri. Ignatious , Kollamparambil house, House
no 22/216, Mundamveli P O, Kochi-682 007 (mail
id :ignatiousjohn@rediffmail.com)

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

Monday, the 14th day of August 2023 / 23rd Sravana, 1945
IA.NO.2/2023 IN WP(C) NO. 7398 OF 2023 (Y)

PETITIONER/PETITIONER:

K.J JOSEPH, S/O. LATE K.M JACOB, AGED 50 YEARS, KONNOTH HOUSE,
MUNDAMVELI P.O, KOCHI - 682507

RESPONDENT:

1. IGNATIUS K.J, S/O.K.I JOHN, AGED 58 YEARS, KOLLAMPARAMBIL,
MUNDAVELI P.O, KOCHI - 682507
2. THE ENVIRONMENTAL ENGINEER, KERALA STATE POLLUTION CONTROL BOARD,
DISTRICT OFFICE 1, ERNAKULAM, GANDHI NAGAR, KOCHI - 682020
3. THE AIR APPELLATE AUTHORITY, THIRUVANANTHAPURAM - 695001 REPRESENTED
BY ITS SECRETARY

Application praying that in the circumstances stated in the affidavit filed therewith the High Court be pleased to extend the time granted in the Judgment till the stay petition is considered by the Appellate Authority and orders are passed, for the ends of justice.

This Application coming on for orders upon perusing the application and the affidavit filed in support thereof, and this Court's judgment dated 21.06.2023 and order dated 19.07.2023 in I.A.1/2023 in WP(C)7398/2023 and upon hearing the arguments of M/S.S.SUJIN, B.BILWIN, KEERTHI M. & POOJA SURENDRAN, Advocates for the petitioner in I.A./WP(C), SRI.P.B.SAHASRANAMAN, Advocate for R1 in I.A./WP(C), STANDING COUNSEL for R2 in I.A./WP(C), the court passed the following:

P. V. KUNHIKRISHNAN, J.

I.A.No.2 of 2023 in WP(C).No.7398 of 2023

Dated this the 14th day of August, 2023

ORDER

This is a petition to extend the time granted by this Court as per judgment dated 21.06.2023. This is seriously opposed by the counsel appearing for the 1st respondent. The counsel submitted that once the time was extended and this petition may not be entertained. The senior counsel appearing for the petitioner takes me through the affidavit filed along with this petition and submitted that there is no sitting in the appellate authority. Even then, this Court cannot indefinitely extend the time. To facilitate the petitioner to take appropriate steps, the time is extended for a further period of one week from today.

Sd/-

**P. V. KUNHIKRISHNAN
JUDGE**

Sbna/

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി -682 020

Phone : 0484 – 2207783,84,85,86, E-mail: pcbdo1@gmail.com,

website - kspcb.kerala.gov.in



PCB/EKM/DO-1/OA-32/21

Regd A/D
Date: 12.12.2024

From,

Environmental Engineer

District Office 1

Ernakulam

To,

Sri. K J Joseph

M/s St. Mary Bakery

Illichuvadu Junction

Near Santho Church

Athippozhi, Mundamveli P.O

Ernakulam-

Sub: Consent to Operation Variation -reg.

Ref: Application for Consent to Operate Variation.

Sir,

As per reference above, you have submitted application for Consent to Operate Variation for incorporating cake manufacturing in your bakery unit. Please note that the complainant, Sri. Ignatious K J had filed appeal before the Hon'ble NGT, Southern Bench (Appeal no. 59/2024) on the judgement passed by Hon'ble Air Appellate Authority on Appeal no. 11/2024 dated 20.04.2024. Hence, it is informed that final decision on your application referred above will be taken only after disposal of appeal before the Hon'ble NGT.

Yours Faithfully

ENVIRONMENTAL ENGINEER